

**GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI,
OFFICE OF THE COMMISSIONER OF EXCISE, ENT. & LUXURY TAX,
L-BLOCK, VIKAS BHAWAN, I.P. ESTATE, NEW DELHI-110002**

No.F.1/Ex/PQ/2021-22/ 2598

Dated: 30.12.2021

To,

The Deputy Secretary (Question Branch)
Delhi Vidhan Sabha Secretariat,
Govt. of NCT of Delhi,
Old Secretariat, Delhi-110054.

Sub: Reply with respect to Starred Question No.40 raised by Sh. Anil Kumar Bajpai.

Sir,

Please refer to your letter No.F11(B-1) VI/2020-25/VSS/PB/280 dated 25.12.2021 on the subject cited above. I am to enclose herewith reply of the above mentioned question.

This issues with the prior approval of the Competent Authority.

Encl: As above.


ASSISTANT COMMISSIONER (PQ)

उत्तर देने के लिए निर्धारित प्रपत्र

विभाग का नाम : आबकारी, मनोरंजन, विलासिता विभाग, राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार
विभाग का पता : एल एंड एन ब्लॉक, विकास भवन, आई. पी. एस्टेट, नई दिल्ली-110002

संश्लेषित प्रश्नों की संख्या :- 40

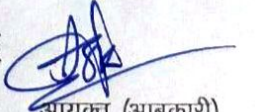
दिनांक : 04.01.2022

प्रश्नकर्ता का नाम : श्री अगिल कुमार बाजपेयी

क्या माननीय उप मुख्यमंत्री यह बताने की कृपा करेंगे कि :

प्रश्न	उत्तर
(क) नई आबकारी नीति 2021-22 के अनुसार आज तक खोली गई शराब की दुकानों का विवरण;	नई आबकारी नीति 2021-22 के तहत दिनांक 27 दिसंबर 2021 तक दिल्ली में खोली गई दुकानों की संख्या 501 है, इनका विवरण अनुलग्नक 'अ' पर संलग्न है।
(ख) नई नीति के अनुसार शराब की दुकान खोलने के लिए क्या मानदंड, नियम व शर्तें हैं;	शराब की दुकान खोलने के लिए मानदंड, नियम एवं शर्तें, एक्साइज नीति 2021-22 में वर्णित हैं। एक्साइज नीति 2021-22 की प्रति अनुलग्नक 'ब' पर संलग्न है।
(ग) इन दुकानों के स्वामित्व के संबंध में विवरण उपलब्ध कराएँ;	वांछित जानकारी अनुलग्नक 'स' पर संलग्न है।
(घ) उन दुकानों का विवरण दें जो स्कूलों या धार्मिक स्थलों के समीप खोली गई हैं;	दिल्ली आबकारी नियम 2010 के नियम 51(1) के अंतर्गत कोई भी दुकान निम्नलिखित स्थानों से सौ मीटर की दूरी पर नहीं खोली जा सकती - (अ) प्रमुख शैक्षणिक संस्थान (सरकारी मान्यता प्राप्त उच्च माध्यमिक, उच्चतर माध्यमिक विद्यालय, महाविद्यालय एवं उच्च शिक्षण संस्थान) (ब) धार्मिक स्थान (पक्का ढांचा जिसका क्षेत्रफल 400 वर्गफीट से ज्यादा हो) (स) पचास बिस्तर और उससे अधिक बिस्तर वाले अस्पताल; कोई भी दुकान इन नियमों के विरुद्ध नहीं खोली गई है।
(ङ) ईस्ट आजाद नगर, गांधी नगर विधानसभा क्षेत्र में हाल में खोली गई हैं दुकानों का विवरण क्या है; और	ईस्ट आजाद नगर, गांधी नगर विधानसभा क्षेत्र में कोई दुकान नहीं खोली गई है, जबकि एक दुकान जो कि वेस्ट आजाद नगर, रघुवरपुरा में 233-A&11/233, प्लॉट नंबर 41 और 47 वेस्ट आजाद नगर रघुवरपुरा शहादरा, दिल्ली में खोली गई है।
(च) ये दुकानें स्कूलों व धार्मिक स्थलों से कितनी दूरी पर हैं?	दिल्ली आबकारी नियम 2010 के नियम 51(1) के अंतर्गत, इस दुकान के सौ मीटर के दायरे में कोई भी मंदिर नहीं पाया गया है (जिसका क्षेत्रफल 400 वर्ग फीट या इससे ज्यादा हो) तथा ना ही कोई भी प्रमुख शैक्षणिक संस्थान (सरकारी मान्यता प्राप्त) पाया गया। इस दुकान के सौ मीटर के दायरे में कोई भी प्रमुख शैक्षणिक संस्थान (सरकारी मान्यता प्राप्त) भी नहीं पाया गया है।

हस्ताक्षर

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आयुक्त (आबकारी)

ARAVA GOPI KRISHNA
IAS
Commissioner Excise
Entt. & Luxury Tax
Govt. of NCT of Delhi
Vikas Bhawan, New Delhi-2

#	ZONE NAME	WARD NO	WARD NAME	ADDRESS LINE 1	ADDRESS LINE 2
1	ZONE-1	067-S	LADO SARAI	28, GROUND AND BASEMENT,	COMMUNITY CENTRE, SAKET
2	ZONE-1	067-S	LADO SARAI	DSC - 121,122,123 & 124, GROUND FLOOR,	DLF SOUTH COURT, SAKET
3	ZONE-1	067-S	LADO SARAI	DSC-131,132 AND 133, GF, DLF SOUTH COURT,	SAKET, NEW DELHI
4	ZONE-1	022-N	BHALSWA	PLOT NO.656, GROUND FLOOR, CSC MIG HOUSING,	POCKET-C, JAHANGIRPURI,
5	ZONE-1	067-S	LADO SARAI	SHOP NO - 10 & 11, GROUND FLOOR, SQUARE ONE MALL,	DISTRICT CENTRE, SAKET
6	ZONE-1	103-S	MADANPUR KHADAR EAST	SHOP NO. 10, LSC, POCKET - D & E,	SARITA VIHAR
7	ZONE-1	067-S	LADO SARAI	SHOP NO. 11, GROUND FLOOR, FIRST FLOOR & SECOND FLOOR,	CSC DDA MARKET, LADO SARAI
8	ZONE-1	080-S	PUSHP VIHAR	SHOP NO. 12 & 13, SECTOR - V,	PUSHP VIHAR, NEW DELHI
9	ZONE-1	040-E	MAUIPUR	SHOP NO. 190/5, MAIN ROAD,	MAUIPUR
10	ZONE-1	039-E	WELCOME COLONY	SHOP NO. 2/724, OLD NO. 9008-E,	WEST ROHTASH NAGAR, SHAHDARA
11	ZONE-1	080-S	PUSHP VIHAR	SHOP NO. 4,5 & 6, GROUND FLOOR,	SECTOR-3, PUSHP VIHAR, M.B ROAD
12	ZONE-1	052-N	LAKSHMI PARK	SHOP NO. 60/2/2, VILLAGE NANGLOI JAT,	NEW DELHI
13	ZONE-1	067-S	LADO SARAI	SHOP NO. 8, GROUND FLOOR,	CSC DDA MARKET, LADO SARAI
14	ZONE-1	021-N	JAHANGIR PURI	SHOP NO. C-1903, 1998 & 1999,	GROUND FLOOR, JAHANGIRPURI
15	ZONE-1	039-E	WELCOME COLONY	SHOP NO. G - 39, PLOT NO. 813/1, G.T ROAD	SHAHDARA
16	ZONE-1	039-E	WELCOME COLONY	SHOP NO. G-7 & G-8, PLOT NO. 813/1,	G.T. ROAD, SHAHDARA
17	ZONE-1	067-S	LADO SARAI	SHOP NO. GF-06, MGF METROPOLITAN MALL,	SAKET
18	ZONE-2	018-E	ANAND VIHAR	G2,G3,G5, NEELKANTH CHAMBER-3 & G2,G3 AJNARA COMPLEX	LSC, SAVITA VIHAR
19	ZONE-2	015-E	SHAKARPUR	GROUND & 1ST FLOOR OF DA-1	VIKAS MARG, SHAKARPUR
20	ZONE-2	007-S	VISHNU GARDEN	PLOT NO. B-1/83/84, KHASRA NO. 23/2	KHYALA VILLAGE, VISHNU GARDEN
21	ZONE-2	015-E	SHAKARPUR	PROPERTY NO. C 46 A, GROUND FLOOR	SOUTH GANESH NAGAR
22	ZONE-2	015-E	SHAKARPUR	R-19	VIKAS MARG, SHAKARPUR
23	ZONE-2	018-E	ANAND VIHAR	SHOP NO. 1,2,3,4,5, PARMESH COMPLEX 1, PLOT NO. 5	KARKARDOOOMA COMMUNITY CENTRE
24	ZONE-2	101-S	SARITA VIHAR	SHOP NO. 31, 32, 41, 42, LSC	NEW FRIENDS COLONY
25	ZONE-2	074-S	DAKSHIN PURI	SHOP NO. 6, 8, 10, 11, LSC	MADANGIR
26	ZONE-2	015-E	SHAKARPUR	U 60 UPADHAYAY BLOCK	SHAKARPUR
27	ZONE-2	015-E	SHAKARPUR	U-68, UPADHAYAY BLOCK	SHAKARPUR
28	ZONE-2	101-S	SARITA VIHAR	UNIT NO. 17, 18, GROUND FLOOR, LIVING STYLE MALL	POCKET 6, JASOLA VIHAR
29	ZONE-2	101-S	SARITA VIHAR	UNIT NO. 3, 4, 5, 6, POCKET 6	JASOLA
30	ZONE-2	018-E	ANAND VIHAR	UNIT NO. G-7, G-8, GROUND FLOOR, SAGAR CHAMBER, PLOT NO.	LSC SAINI ENCLAVE, VIKAS MARG
31	ZONE-3	076-N	SANGAM PARK	D 2, GROUND FLOOR, RANA PRATAP BAGH	SANGAM PARK
32	ZONE-3	076-N	SANGAM PARK	G-31, 33, 34, 60, VARDHMAN FORTUNE MALL	GT KARNAL ROAD
33	ZONE-3	012-S	KESHOPUR	GROUND FLOOR & BASEMENT, G19,20	COMMUNITY CENTRE, VIKASPURI
34	ZONE-3	006-S	TAGORE GARDEN	PLOT NO. 183, 184	SHYAMA PRASAD MUKHERJEE PARK
35	ZONE-3	020-S	VIKASPURI	PROPERTY NO. 43, 44, NEW MUNICIPAL NO. WZ-198-B	UTTAM NAGAR BLOCK B, MAIN NAJAFGARH ROAD
36	ZONE-3	020-S	VIKASPURI	SHOP NO. 1,2,3, PLOT NO. 6, LSC	BODELLA PHASE 2, VIKASPURI
37	ZONE-3	103-N	INDER PURI	SHOP NO. 106, 107, GROUND FLOOR	NEW RAJINDER NAGAR
38	ZONE-3	103-N	INDER PURI	SHOP NO. 136, SHANKAR ROAD	NEW RAJINDER NAGAR
39	ZONE-3	002-E	TRILOKPURI-EAST	SHOP NO. 4/127, 4/163, 4/164, 4/165, 4/166	TRILOKPURI
40	ZONE-4	009-S	SUBHASH NAGAR	2/347 G/F SHOP	SUBHASH NAGAR
41	ZONE-4	086-S	GREATER KAILASH	37, GROUND FLOOR, COMMUNITY CENTER	EAST OF KAILASH
42	ZONE-4	013-N	MALKA GANJ	3972, GROUND FLOOR	ROSHANARA ROAD

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43	ZONE-4	013-N	MALKA GANJ	5149/15, HARPHOOL SINGH BUILDING	CLOCK TOWER
44	ZONE-4	075-S	TIGRI	BASEMENT AND GROUND FLOOR, PLOT NO. 89-A, KHASRA NO.	6A-BLOCK, DEVI EXTENSION
45	ZONE-4	086-S	GREATER KAILASH	BUILDING NO 17, GROUND FLOOR AND BASEMENT	PANCHSHEEL SHOPPING CENTRE
46	ZONE-4	086-S	GREATER KAILASH	FIRST FLOOR 17, SANT NAGAR	NEAR EAST OF KAILASH
47	ZONE-4	086-S	GREATER KAILASH	HS-36	KAILASH COLONY MARKET
48	ZONE-4	054-E	SABOLI	KHASRA NO. 11,10/2, NEW MANDOLI INDUSTRIAL AREA	MANDOLI SABOLI
49	ZONE-4	054-E	SABOLI	KHASRA NO. 561/2, PLOT NO 3	VILLAGE MANDOLI
50	ZONE-4	066-N	RANI BAGH	LG-3&4, PLOT NO. 18 & PLOT NO. 19, COMMUNITY CENTRE	ROAD NO. 44 PITAM PURA
51	ZONE-4	075-S	TIGRI	PROPERTY NO A 388, MANGAL BAZAR ROAD, VILLAGE TIGRI	TEHSIL MEHRAULI, SANGAM VIHAR
52	ZONE-4	086-S	GREATER KAILASH	PROPERTY NO.46, BASEMENT & GROUND FLOOR, DDA SHOPPING	ZAMRUDDPUR, GREATER KAILASH-1
53	ZONE-4	009-S	SUBHASH NAGAR	SHOP NO 1 GROUND FLOOR AND FIRST FLOOR	COMMUNITY CENTER, MAYAPURI PHASE-1
54	ZONE-4	009-S	SUBHASH NAGAR	SHOP NO 15, COMMUNITY CENTRE	MAYAPURI PHASE 1
55	ZONE-4	009-S	SUBHASH NAGAR	SHOP NO. 1,2,3 & SHOP NO. 101 FIRST FLOOR, SITUATED AT 288	G-8 AREA, RAJOURI GARDEN
56	ZONE-4	009-S	SUBHASH NAGAR	SHOP NO. 1&2, NO. C-101	MAYAPURI INDUSTRIAL AREA, PHASE II
57	ZONE-4	013-N	MALKA GANJ	SHOP NO. 16 & 17, GROUND FLOOR	MALKA GANJ
58	ZONE-4	060-N	ROHINI-I	SHOP NO. B-72, B-73, B-74, B-90, GROUND FLOOR, NORTH EX MAL	SECTOR-9, ROHINI
59	ZONE-5	086-N	AJMERI GATE	5274, GF, MEZZANINE FLOOR,	G.B. ROAD
60	ZONE-5	091-N	RAM NAGAR	MUNICIPAL NO.10812 TO 10816 PLOT NO.5&6, GF	NABI KARIM, JHANDEWALAN ROAD
61	ZONE-5	016-E	PANDAV NAGAR	PLOT NO 53 ON GROUND FLOOR	SITUATED AT PANDAV NAGAR
62	ZONE-5	050-N	PEERA GARHI	S-1/1, S-1/2, S-1/3, PVC MARKET	JWALAPURI
63	ZONE-5	065-S	R.K. PURAM	SHOP NO 2&3, CSC VASANT PALACE MARKET	MALAI MANDIR, RKPURAM, SEC 6
64	ZONE-5	035-E	DILSHAD GARDEN	SHOP NO 27,28,29 CSC POCKET F	GTB ENCLAVE, NANDNAGRI
65	ZONE-5	091-N	RAM NAGAR	SHOP NO 35, ARAKASHAN ROAD,	PAHARGANJ
66	ZONE-5	065-S	R.K. PURAM	SHOP NO 6,7,8,9 GF, SECTOR 12 MARKET	RKPURAM
67	ZONE-5	050-N	PEERA GARHI	SHOP NO I-14 GROUND FLOOR DSIDC COMPLEX	ROHTAK ROAD NEAR UDYOG NAGAR METRO STAT
68	ZONE-5	016-E	PANDAV NAGAR	SHOP NO-145/62 KHASRA NO 867/868/869	VILLAGE MANDAWALI FAZILPUR WARD NO 16E
69	ZONE-5	086-N	AJMERI GATE	SHOP NO-2/2A, GF UNIVERSAL BUILDING	ASAF ALI ROAD
70	ZONE-5	050-N	PEERA GARHI	SHOP NO-26,27,28,29,32 GF CSC	GH 5&7 ZN G-17 PASCHIM VIHAR SITE I WARD 50N
71	ZONE-5	066-S	MUNIRKA	SHOP NO-FA-1 AND 2 PHASE-II LSC DDA MARKET WARD NO 66 S	MUNIRKA NEW DELHI
72	ZONE-5	035-E	DILSHAD GARDEN	SHOP NO1,,2,3,4,5,6 CSC AT CS4 SCHEME NO1011	DILSHAD GARDEN
73	ZONE-5	050-N	PEERA GARHI	SHOP NO15,15A,17,19	DMALL, PLOT NO D, PASCHIM VIHAR
74	ZONE-5	035-E	DILSHAD GARDEN	SHOP NO24,25 GF, FBLOCK, CSC MARKET, GTB ENCLAVE, NANDN	DILSHAD GARDEN
75	ZONE-5	091-N	RAM NAGAR	SHOP.NO.8178, GF, PART PORTION OF THE PROPERTY,, STREET N	ARAKASHA ROAD, QUDAM SHARIF, PAHARGANJ
76	ZONE-5	050-N	PEERA GARHI	SHOPS BEARING NO 43 TO 45	GF ATTA CHAKKI SITUATED IN CSC AT GH-10/ G-17
77	ZONE-5	066-S	MUNIRKA	SU9, UGF, DDA BUILDING	BHIKAJI CAMA PALACE
78	ZONE-5	066-S	MUNIRKA	UG18TO20, PLOT NO 5	BHIKAJI CAMA PALACE
79	ZONE-5	016-E	PANDAV NAGAR	UNIT 9 LGF, PARSVNATH MALL	AKSHARDHAM METRO STATION
80	ZONE-6	025-N	ROHINI-B	BG 05 &06 GROUND FLOOR	RG METRO ARCADE SEC 11 ROHINI
81	ZONE-6	025-N	ROHINI-B	PLOT NO 5 & 6 G FL SERVICE CENTRE	OPP SEC 11 EXT PSV-IV ROHINI
82	ZONE-6	025-N	ROHINI-B	PORTION OF GROUND FLOOR PLOT NO 10 SERVICE CENTRE	SECTOR 5, ROHINI
83	ZONE-6	054-S	PALAM	RZ-1/2 KHASRA NO. 68/11/2 MAIN ROAD	RAJ NAGAR-1, PALAM COLONY
84	ZONE-6	033-S	MANGLAPURI	SHOP NO 1,2,3,4,5 & 6 GROUND FLOOR	POCKET 6, SECTOR 6, CSC NASIRPUR DWARKA
85	ZONE-6	054-S	PALAM	SHOP NO 1,2&3 GROUND FLOOR, G-38 & G38A, PART OF KHASR	PALAM EXTENSION, SECTOR 7, DWARKA

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86	ZONE-6	006-E	GHAROLI	SHOP NOS 11, 12, 13, 20 GROUND FLOOR	CSC NO 3, KONDLI, GHAROLI, SECTOR B
87	ZONE-6	025-N	ROHINI-B	UNIT NO G-10, GROUND FLOOR, CITY CENTRE	183, TWIN DISTRICT CENTRE, SEC 10, ROHINI
88	ZONE-6	006-E	GHAROLI	UNIT NO. 7, 8, 11 & 12, GROUND FLOOR AND UNIT NO 14, FIRST FLOOR	CSC 4, KONDLI, GHAROLI COMPLEX, SEC - 8, DDA M, VISHAL ENCLAVE
89	ZONE-7	003-S	RAJA GARDEN	A-4, GROUND FLOOR	
90	ZONE-7	074-N	NIMRI COLONY	A-4, LSC, GROUND FLOOR	
91	ZONE-7	021-E	KRISHNA NAGAR	BASEMENT & GROUND FLOOR E-4/23, KRISHNA NAGAR	
92	ZONE-7	023-N	SAMAYPUR BADLI	C-3, 47/10, ROHINI BAWANA ROAD	
93	ZONE-7	021-E	KRISHNA NAGAR	C9/10 GROUND FLOOR, KRISHAN NAGAR	
94	ZONE-7	013-E	KISHAN KUNJ	D-151-A, KHASRA NO. 275/85 ABADI VIKAS MARG	
95	ZONE-7	003-S	RAJA GARDEN	F-84 GROUND FLOOR INDUSTRIAL POCKET	
96	ZONE-7	003-S	RAJA GARDEN	G-21 & G-22, GROUND FLOOR RATTAN PARK	
97	ZONE-7	023-N	SAMAYPUR BADLI	G-6, 7 & 8 VARDHAMAN PLAZA PLOT NO CIRCULAR BLOCK	
98	ZONE-7	023-N	SAMAYPUR BADLI	GROUND FLOOR KHASRA NO 573, EXTENDED PART-1	
99	ZONE-7	003-S	RAJA GARDEN	H - 12	
100	ZONE-7	023-N	SAMAYPUR BADLI	KHASRA NO. 6/18, RAILWAY ROAD	
101	ZONE-7	021-E	KRISHNA NAGAR	PROPERTY NO 18/2 GR FL & FF RADHEY PURI EXTENSION	
102	ZONE-8	038-S	DWARKA-B	G-8, G-9, G-10, G-23, G-24, GROUND FLOOR, VARDHAMAN CROW	
103	ZONE-8	038-S	DWARKA-B	G1, G2, F3, F4, F5, F6 & F7 MANISH TWIN PLAZA-II	
104	ZONE-8	058-N	ROHINI-G	GROUND AND BASEMENT OF SHOP G-02 TO G-05 & G-08, G-09	
105	ZONE-8	005-E	DALLUPURA	GROUND FLOOR AND FIRST FLOOR OF SHOP NO B-2	
106	ZONE-8	008-N	JHARODA	KH. NO. 136/21/1, 137/24/25, 138/4/1, 5/1	
107	ZONE-8	008-N	JHARODA	KHARRA NO 32/1/1/1 MAIN ROAD BURARI	
108	ZONE-8	005-E	DALLUPURA	PLOT NO 11, GF SERVICE CENTRE NO 11, FACILITY CENTRE NO 26	
109	ZONE-8	038-S	DWARKA-B	PLOT NO. 139, GROUND FLOOR, SERVICE CENTRE	
110	ZONE-8	038-S	DWARKA-B	PLOT NO. 15, GROUND FLOOR, SERVICE CENTER	
111	ZONE-8	054-N	MANGOLPURI-A	PORTION NOS. 1, 2 AND 3, PART OF BUILT-UP PROPERTY NO. 24, P	
112	ZONE-8	047-S	DWARKA-C	PROPERTY BEARING NO. 230 LOWER GROUND/BASEMENT	
113	ZONE-8	021-S	HASTSAL	SHOP NO 06 AND APPROX HALF PORTION OF SHOP NO 5	
114	ZONE-8	021-S	HASTSAL	SHOP NO 101 FIRST FLOOR	
115	ZONE-8	005-E	DALLUPURA	SHOP NO 127-128-129,	
116	ZONE-8	038-S	DWARKA-B	SHOP NO G-5 & G-7, F-2 F-3, F-4, F-5, & F-6	
117	ZONE-8	021-S	HASTSAL	SHOP NO. 01, 03 & 04 ON GROUND FLOOR AND FIRST FLOOR	
118	ZONE-8	054-N	MANGOLPURI-A	SHOP NO. 14 TO 25	
119	ZONE-8	058-N	ROHINI-G	SHOP NO. 16, 17 & HALF BACK SIDE PORTION OF SHOP NO. 18, G	
120	ZONE-8	038-S	DWARKA-B	SHOP NO. G-1, 2, 3, 9 & 11, GROUND FLOOR	
121	ZONE-9	034-S	NANGU SAKRAWATI	114/28, KHASRA NO 20, VILLAGE NANGU SAKRAWATI, RANAU EN	
122	ZONE-9	012-N	TIMARPUR	21/31-M, GROUND FLOOR	
123	ZONE-9	027-E	RAGHUBARPURA	233-A AND 11/233, BEARING PLOT NO 41 AND 47, WEST AZAD N	
124	ZONE-9	055-N	MANGOLPURI-B	A-27, COMMERCIAL PLOT	
125	ZONE-9	027-E	RAGHUBARPURA	A-96, GROUND FLOOR, A BLOCK	
126	ZONE-9	027-E	RAGHUBARPURA	G-141	
127	ZONE-9	035-S	KAKRAULA	GAHLAN PLAZA, PLOT NO 615, GROUND AND FIRST FLOOR, KAKR	
128	ZONE-9	020-N	SWAMI SHARDA NAND COLONY	KHASRA NO 1/17, VILLAGE SAMEYPUR	

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129	ZONE-9	020-N	SWAMI SHARDA NAND COLONY	KHASRA NO 1/21, GALI NO 5, SITUATED IN THE AREA SWAROOP	MAIN BUGARI ROAD
130	ZONE-9	035-S	BADARPUR	M.C.D NO 67-V, FIRST FLOOR, KHASRA NO 36/3	MAIN BAZAR, BADARPUR
131	ZONE-9	027-E	RAGHUBARPURA	PD - 12 R	AT SEELAMPUR METRO STATION, PACKAGE 2
132	ZONE-9	034-S	NANGU SAKRAWATI	PLOT NO 22 AND 23, KHASRA NO. 38/1, VILLAGE NANGU SAKRA	RANAJI ENCLAVE, NAJAFGARH, NEW DELHI
133	ZONE-9	055-N	MANGOLPUR-B	PLOT NO 3, BLOCK NO T-4,	MANGOLPURI INDUSTRIAL AREA PHASE -I, NEW D
134	ZONE-9	012-N	TIMARPUR	PLOT NO A-3 AND A-4 IDLE TRUCK PARKING, MAINU KA TILLA	NEAR TIMARPUR POLICE STATION, TIMARPUR
135	ZONE-9	012-N	TIMARPUR	PLOT NO A-7, IDLE TRUCK PARKING,	BEHIND POLICE STATION TIMARPUR
136	ZONE-9	055-N	MANGOLPUR-B	PVT SHOP NO 2 AND PVT SHOP NO 3, GROUND FLOOR AT PROPE	GROUND FLOOR 11, COLONY, MANGOLPURI, NE
137	ZONE-9	035-S	BADARPUR	SEBLE CINEMA, LOWER GROUND FLOOR, KHASRA NO 111/1, 112	VILLAGE TALPURA, BADARPUR, MATHURA ROAD, NE
138	ZONE-9	012-N	TIMARPUR	SHOP NO 1 GROUND FLOOR	PLOT NO 109, BANARSI DASS ESATE TIMAR PUR
139	ZONE-9	035-S	BADARPUR	SHOP NO 67/P, BANKEY LAL MARKET	MATHURA ROAD, BADARPUR, NEW DELHI
140	ZONE-9	035-S	KAKRAULA	UNIT NO. 4,5,6,7,8,35 & 36 GROUND FLOOR EROS METRO MALL	PLOT NO.08, SECTOR-14, DWARKA
141	ZONE-10	027-S	NAWADA	A 1/51 AND A 1/50 SEWAK PARK	UTTAM NAGAR, MAIN DWARKA ROAD
142	ZONE-10	057-S	LALPAT NAGAR	A-14, MEZZANINE FLOOR	LALPAT NAGAR II
143	ZONE-10	027-S	NAWADA	A-4 MOHAN GARDEN	MAIN NAJAFGARH ROAD, UTTAM NAGAR
144	ZONE-10	067-N	PASCHIM VIHAR	A-6 GROUND FLOOR, SHUBHAM ENCLAVE	PASCHIM VIHAR
145	ZONE-10	018-S	MILAP NAGAR	A-8 MILAP NAGAR	UTTAM NAGAR
146	ZONE-10	057-S	LALPAT NAGAR	B-23, GROUND FLOOR	LALPAT NAGAR II
147	ZONE-10	034-E	NEW SEEMAPURI	D-51 SHOP NO. 2 AND MEZZANINE FLOOR	DILSHAD COLONY
148	ZONE-10	057-S	LALPAT NAGAR	K-96A GROUND FLOOR AND FIRST FLOOR	LALPAT NAGAR II
149	ZONE-10	037-S	MATIALA	PLOT NO. 1, KH-17/9, MAIN MATIALA ROAD	MATIALA EXTN. MATIALA
150	ZONE-10	027-S	NAWADA	PLOT NO. 123 AND 124	SEWAK PARK, NAWADA
151	ZONE-10	027-S	NAWADA	PLOT NO. 274A, VILLAGE NAWADA	UTTAM NAGAR
152	ZONE-10	037-S	MATIALA	PLOT NO. 30, KH 18/15 NEW T BLOCK	MATIALA
153	ZONE-10	064-N	PITAMPURA	PLOT NO. 5 DP BLOCK	LOCAL SHOPPING CENTRE
154	ZONE-10	027-S	NAWADA	PLOT NO. 5-A SHAM PARK BLOCK M	UTTAM NAGAR
155	ZONE-10	028-N	RITHALA	PLOT NO. 6, SERVICE CENTER	SECTOR 5, ROHINI
156	ZONE-10	018-S	MILAP NAGAR	PLOT NO. C-17-18 GROUND FLOOR	JEEVAN PARK PANKHA ROAD UTTAM NAGAR
157	ZONE-10	064-N	PITAMPURA	PLOT. NO. 21, BLOCK GD	PITAMPURA
158	ZONE-10	067-N	PASCHIM VIHAR	PRIVATE SHOP NO. 4, 84, AVTAR ENCLAVE	PASCHIM VIHAR
159	ZONE-10	034-E	NEW SEEMAPURI	PROPERTY NO. A-51 GROUND AND FIRST FLOOR A BLOCK	PRIVADARSHNI VIHAR TAHIRPUR ILAQA, SHADAR
160	ZONE-10	067-N	PASCHIM VIHAR	SHOP NO. 1 AND 101	CSC, A-6, PASCHIM VIHAR
161	ZONE-10	018-S	MILAP NAGAR	SHOP NO. 1, 2,3 GROUND FLOOR	PD AREA UTTAM NAGAR EAST METRO STATION
162	ZONE-10	067-N	PASCHIM VIHAR	SHOP NO. 16,17,18,19, 22, 25	POCKET BG-8, LSC PASCHIM VIHAR
163	ZONE-10	064-N	PITAMPURA	SHOP NO. 29, 30 AND 31	PACIFIC NORTH, BLOCK KP, PITAMPURA
164	ZONE-10	018-S	MILAP NAGAR	WZ-7B AND B-3	Z BLOCK UTTAM NAGAR
165	ZONE-11	006-N	KADIPUR	K NO. 22 MIN, PHOOL BAGH,	VILLAGE IBRAHIMPUR
166	ZONE-11	006-N	KADIPUR	KHASRA NO. 5/122, MAIN 100 F.T. ROAD,	NATHUPURA ROAD, KADIPUR
167	ZONE-11	093-N	PAHAR GANJ	PLOT NO. 2290-2291, KHASRA NO. 1416/615 & 616, GROUND FL	NAIWALA, KAROI BAGH
168	ZONE-11	093-N	PAHAR GANJ	PLOT NO. 3, BLOCK NO. 7	D.B. GUPTA ROAD, PAHAR GANJ
169	ZONE-11	002-S	PUNABI BAGH	PLOT NO. 4 VARDHMAN C.H.B.S LTD	ARIHANT NAGAR
170	ZONE-11	043-S	NAJAFGARH	PLOT NO. 729C & 729D, KHASRA NO. 53, GROUND FLOOR, OLD U	VILLAGE NAJAFGARH
171	ZONE-11	043-S	NAJAFGARH	RZ-17, NEW ROSHANPURA,	NAJAFGARH

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172	ZONE-11	063-S	NALAFGARH	SHOP NO. 1,2,3,4, KH NO. 1625-E/1 DHANSA BUS STAND	NALAFGARH
173	ZONE-11	065-N	SARASWATI VIHAR	SHOP NO. 20, 21 UPPER GROUND FLOOR, WEDDING MALL	PLOT NO. 1 USC, SHARDA NIKETAN, PITAMPURA
174	ZONE-11	002-S	PUNJABI BAGH	SHOP NO. 35, BASEMENT & GROUND FLOOR	CENTRAL MARKET, SECTOR II, WEST PUNJABI BAGH
175	ZONE-11	085-N	JAMA MASJID	SHOP NO. 3575-76/2, NETAJI SUBHASH MARG	DARYA GANJ
176	ZONE-11	065-N	SARASWATI VIHAR	SHOP NO. G-16, GROUND FLOOR, ARSS FELIX MALL, PLOT NO. 49	COMMUNITY CENTRE, BLOCK -A, PASCHIM PURI
177	ZONE-11	065-N	SARASWATI VIHAR	SHOP NO. G-8, G-49, G-50, G-51, G-52, YARDHMAN FASHION MALL	USC, ROAD NO. 43, PITAMPURA
178	ZONE-11	002-S	PUNJABI BAGH	SHOP NO. 12, 13, 14, 15, 18, 19, 20, 21 CSC MARKET	PUNJABI BAGH ENCLAVE
179	ZONE-11	093-N	PAHARGANJ	SHOP NO. 29	PAHARGANJ ROAD
180	ZONE-12	001-S	MADIPUR	20 LGF PASCHIM VIHAR EXTENSION	MAIN ROHTAK ROAD
181	ZONE-12	071-N	TRI NAGAR	473/1-A LAWRENCE ROAD	MAIN RAMPURA
182	ZONE-12	058-S	KASTURBA NAGAR	B 42 GROUND FLOOR	DEFENCE COLONY
183	ZONE-12	096-N	RANJIT NAGAR	FLAT NO 5 NEW MARKET GROUND FLOOR AND FIRST FLOOR	WEST PATEL NAGAR
184	ZONE-12	025-E	SHASTRI PARK	PROPERTY NO 9/1579 PART A AND B	MAIN ROAD GANDHI NAGAR
185	ZONE-12	030-E	JHILMIL	PROPERTY NO. 28/21/1 PART, GROUND FLOOR	VILLAGE CHANRAWALI JWALA NAGAR
186	ZONE-12	071-N	TRI NAGAR	PROPERTY NO. 3906/15 BASEMENT AND GROUND FLOOR	KANHIYA NAGAR TRI NAGAR
187	ZONE-12	079-S	MADANGIR	SHOP NO 19/553 GROUND FLOOR & FIRST FLOOR	DDA FLATS MADANGIR
188	ZONE-12	004-N	HOLAMBI KHURD	SHOP NO 23, 24, 25, 28, 29 & 30	DD MALL SEC-05 BAWANA
189	ZONE-12	096-N	RANJIT NAGAR	SHOP NO 66 & 67	GROUND FLOOR SOUTH PATEL NAGAR
190	ZONE-12	096-N	RANJIT NAGAR	SHOP NO G-3, G-4, G-5A, G-5B SAMRAT BHAWAN	RANJIT NAGAR
191	ZONE-12	079-S	MADANGIR	SHOP NO. 13, 14 & 19 GROUND FLOOR SEC-4 MARKET	PUSH VIHAR SAKET MB ROAD
192	ZONE-12	058-S	KASTURBA NAGAR	SHOP NO. 17 & 18 GROUND FLOOR	MEHAR CHAND MARKET LODHI ROAD
193	ZONE-12	079-S	MADANGIR	SHOP NO. 4, 5 & 6 CIRAT CINEMA COMMERCIAL COMPLEX	DAKSHINPURI MADANGIR
194	ZONE-12	058-S	KASTURBA NAGAR	SHOP NO. 5 & 6	JANGPURA EXTENSION MARKET
195	ZONE-12	058-S	KASTURBA NAGAR	SHOP NO. C-107 GF & MF	LAPAT NAGAR PART-1
196	ZONE-12	058-S	KASTURBA NAGAR	SHOP NO. O-8 GROUND FLOOR	LAPAT NAGAR-II
197	ZONE-12	025-E	SHASTRI PARK	UNIT NO 8 UPPER GROUND FLOOR	CSC SHASTRI PARK TY-A DDA MARKET
198	ZONE-13	101-N	RAMESH NAGAR	2/69/1, W.H.S.	KIRTI NAGAR, NEW DELHI
199	ZONE-13	092-N	KAROL BAGH	9780-81-82-83, GALI NO 7,	MULTANI DHANDA, PAHARGANJ, NEW DELHI
200	ZONE-13	104-N	NARAINA	A-11 GROUND FLOOR, COMMUNITY CENTRE	BLOCK - C, NARAINA
201	ZONE-13	104-N	NARAINA	A-23, GROUND FLOOR,	NARAINA INDUSTRIAL AREA, PHASE-II, NEW DELHI
202	ZONE-13	088-N	DELHI GATE	A-3/15, ASAF ALL ROAD GROUND FLOOR SHOWROOM PREMISES	BASEMENT AND GROUND FLOOR, RAJOURI GARD
203	ZONE-13	101-N	RAMESH NAGAR	BLOCK NO B-10, PLOT NO 15,	GURJAR KHADAR MAIN WAZIRABAD ROAD BHAI
204	ZONE-13	045-E	YAMUNA VIHAR	C-670 PUT OF KHASRA NO 392 VILLAGE GHONDA	MAIN WAZIRABAD ROAD BHAI
205	ZONE-13	045-E	YAMUNA VIHAR	C-670 OUT OF KHASRA NO 392, VILLAGE GHONDA GURAN KHAD	MANSA ROVER GARDEN
206	ZONE-13	101-N	RAMESH NAGAR	C-9 GROUND AND FIRST FLOOR	NEW DELHI
207	ZONE-13	063-S	MAHVIYA NAGAR	D-73 GF MAHVIYA NAGAR	NEW DELHI
208	ZONE-13	088-N	DELHI GATE	GROUND FLOOR PREMISES REAR PORTION OF THE FRONT RIGHT	TOPP, AIMERI GATE RAILWAY SIDE, NEAR MINTO B
209	ZONE-13	092-N	KAROL BAGH	PLOT NO 9, UPPER GROUND FLOOR, BLOCK 21-B	NEW ROHTAK ROAD, KAROL BAGH, NEW DELHI
210	ZONE-13	092-N	KAROL BAGH	SHOP NO 02 AND 07, LGF PART OF PROPERTY BEARING MUNICI	PLOT NO 12, BLOCK NO. 56, D B GUPTA ROAD
211	ZONE-13	088-N	DELHI GATE	SHOP NO 1/5-B, GROUND FLOOR, ASAF ALL ROAD	FACING ASAF ALL ROAD, NEW DELHI
212	ZONE-13	088-N	DELHI GATE	SHOP NO 187 AND 188	KAMLA MARKET, NEW DELHI
213	ZONE-13	104-N	NARAINA	SHOP NO 30 COMMERCIAL COMPLEX	NARAINA INDUSTRIAL AREA PHASE 1
214	ZONE-13	104-N	NARAINA	SHOP NO 44-A, B-45, GROUND FLOOR, BLOCK-A, SHOP NO 25, GLS.C. NARAINA, NEW DELHI	

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215	ZONE-13	063-S	MALVIYA NAGAR	SHOP NO.489/35/2, GROUND FLOOR	M.D. MARG, SHEIKH SARAI VILLAGE, CORNER MARG
216	ZONE-13	062-N	KAROL BAGH	SHOP NO. A-85, S.P. MUKHERJEE MARKET OLD JUNK MARKET	JHANDWALAN, NEW DELHI
217	ZONE-13	063-S	MALVIYA NAGAR	SHOP NO. 489/35/1, BASEMENT AND GROUND FLOOR, CORNER	MALVIYA NAGAR
218	ZONE-13	062-N	KAROL BAGH	SHOP NO. B-1, PREHLAD MARKET	KAROL BAGH, NEW DELHI
219	ZONE-14	069-S	VASANT KUNJ	PLOT NO. 1/1, KH NO. 4/78/396/87/1, GF, OPPOSITE COMMUNITY	MAIN ROAD, MASCOOPUR VILLAGE
220	ZONE-14	069-N	DEV NAGAR	PLOT NO. 54/9/70, LOWER & UPPER GROUND FLOOR, REGAR	ARYA SAMAJ ROAD, KAROL BAGH
221	ZONE-14	069-S	VASANT KUNJ	PLOT NO.1, B-BLOCK, GF,	LOCAL SHOPPING CENTRE, VASANT KUNJ
222	ZONE-14	018-N	DHIRPUR	PLOT NO.64, KHASRA NO.63, GF,	BLOCK-A, KEWAL PARK EXTN., AZADPUR,
223	ZONE-14	056-S	SIDHARTH NAGAR	PROPERTY NO. 101 & 101 C, KH. NO.230, GF,	HARI NAGAR, ASHRAM,
224	ZONE-14	018-N	DHIRPUR	PROPERTY NO. 454/2, GF, NANIWALA BAGH	COMMERCIAL COMPLEX, AZADPUR
225	ZONE-14	094-N	DEV NAGAR	PROPERTY NO. 5727/81, GROUND FLOOR & BASEMENT, GALI NO.	REGAR PURA, KAROL BAGH
226	ZONE-14	048-E	SUBHASH MOHALLA	PROPERTY NO. A-189, GF, KH.NO.166/3,	MAIN YAMUNA VIHAR ROAD, NEAR GHOND CHOW,
227	ZONE-14	094-N	DEV NAGAR	PROPERTY NO.5419 & 5421, GF & BASEMENT, GALI NO. 70	ARYA SAMAJ ROAD, REHGAR PURA, KAROL BAGH
228	ZONE-14	069-S	VASANT KUNJ	SHOP NO.17, 1ST FLOOR, SECTOR-B,	POCKET NO-3, LSC, VASANT KUNJ
229	ZONE-14	015-N	MUKHERJEE NAGAR	SHOP NO.4/5, & 6, GROUND FLOOR, PLOT NO A-37 A-38 & A-39	DR. MUKHERJEE NAGAR COMMERCIAL COMPLEX
230	ZONE-14	056-S	SIDHARTH NAGAR	SHOP NO. G-1, G-2 & G-3 BUILDING NO-1 MALHAN ONE	SUNLIGHT COLONY ASHARAM NEW DELHI
231	ZONE-14	024-N	ROHINI-A	SHOP NO. 6 & 7, GF, LSC NO-10	SECTOR-16, ROHINI
232	ZONE-14	024-N	ROHINI-A	SHOP NO. 6 & 7, KH NO-33/24, 33/23, 33/26, & 55/2, GF	SAMAYPUR SEC-17, ROHINI,
233	ZONE-14	015-N	MUKHERJEE NAGAR	SHOP NO. GF-2, GF-3, GF-4 & MEZZ. PART OF GF-4, GROUND & M	COMM. CENTRE: DR. MUKHERJEE NAGAR, COMM.
234	ZONE-14	048-E	SUBHASH MOHALLA	V-439/1 MAIN JAFARGARH ROAD	MAUPUR VIJAY PARK
235	ZONE-15	082-N	ANAND PARBAT	PLOT NO.2, BASEMENT & GROUND FLOOR SHAHZADA BAGH,	INDUSTRIAL AREA
236	ZONE-15	053-N	ROHINI-E	S-2/26,28,29 30, GROUND FLOOR & F. FLOOR,	CSC-3, POCKET-5, SECTOR-2, ROHINI
237	ZONE-15	053-N	ROHINI-E	SHOP NO. 1 & 2 GROUND FLOOR W MALL	MANGALAM PLACE, SECTOR-3, ROHINI
238	ZONE-15	082-N	ANAND PARBAT	SHOP NO. 2/121, NEW ROHTAK ROAD	ANAND PARBAT
239	ZONE-15	088-S	CHIRAG DELHI	SHOP NO. 3, 4, 5, CSC MARKET,	SHEIKH SARAI, PHASE-1
240	ZONE-15	088-S	CHIRAG DELHI	SHOP NO. 33, 34, 35, LSC SHEIKH SARAI	PHASE -II
241	ZONE-15	025-S	MOHAN GARDEN-SOUTH	SHOP NO. 4, KHASRA NO. 189, AMAR SHOPPING COMPLEX, BHAT	DWARKA MOR, MAIN NAJAFGARH ROAD, UTTAM
242	ZONE-15	026-E	KANTI NAGAR	SHOP NO. 6, BLOCK 4	KANTI NAGAR
243	ZONE-15	062-N	SHALIMAR BAGH -NORTH	SHOP NO. 6, CSC MARKET, BLOCK U AND V	SHALIMAR BAGH
244	ZONE-15	063-N	SHALIMAR BAGH -SOUTH	SHOP NO. 7 BLOCK -BC, GROUND FLOOR CSC SCHEME,	EAST SHALIMAR BAGH
245	ZONE-15	026-E	KANTI NAGAR	SHOP NO. A-2 AND C-2 GROUND FLOOR	MAIN ROAD KANTI NAGAR
246	ZONE-15	025-S	MOHAN GARDEN-SOUTH	SHOP NO. B-8, RAMA PARK,	NAJAFGARH ROAD,
247	ZONE-15	063-N	SHALIMAR BAGH -SOUTH	SHOP NO. G-16, G16A, GROUND FLOOR, SHOP IN PARK MALL-2	COMMUNITY CENTRE, BLOCK-B, SHALIMAR BAGH,
248	ZONE-15	063-N	SHALIMAR BAGH -SOUTH	SHOP NO. G-27, SHOP IN PARK,	COMMUNITY CENTRE, SHALIMAR BAGH
249	ZONE-15	053-N	ROHINI-E	SHOP NO. G27, G28, G29, G30 PEARLS W MALL, MANGALAM PLAC	SECTOR-3, ROHINI
250	ZONE-15	088-S	CHIRAG DELHI	SHOP NO. 669, G70, G71, SHOPPING CUM OFFICE COMPLEX, CO	TRIVENI SEKH SARAI
251	ZONE-15	062-N	SHALIMAR BAGH -NORTH	SHOP NO.1, KH NO. 902/250, OLD NO.282	FRONT RIGHT PORTION MAIN ROAD, VILLAGE SH,
252	ZONE-15	053-N	ROHINI-E	SHOP NO. B-7/231, SECTOR-4	ROHINI
253	ZONE-16	001-N	NARELA	KHASRA NO.37/19, GF, SANJAY COLONY	ARYA SAMAJ ROAD, SAFIABAD MORE, NARELA
254	ZONE-16	029-S	BINDAPUR	PLOT NO 8 BLOCK NO DP POCKET -3	BINDAPUR DELHI
255	ZONE-16	068-N	KOHAT ENCLAVE	PLOT NO. B-4, GF, POCKET-E	LSC, SAMRAT ENCLAVE, PITAMPURA
256	ZONE-16	001-N	NARELA	PLOT NO.3, GF, LSC, POCKET-5,	SECTOR A-10, NARELA
257	ZONE-16	050-E	BABARPUR	PROPERTY NO 21/3 A KHASRA NO 411	MAIN BABARPUR ROAD

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255	ZONE-16	050-E	BABARPUR	PROPERTY NO. 1/5003, GF,	LONI ROAD, BALAIR NAGAR EXTN., SHAH-DARA
256	ZONE-16	050-E	BABARPUR	PROPERTY NO. 18/97, GF, KH NO. 95, 100 FOOTA ROAD	MUNSHI MARKET, CHAUUPUR, BABARPUR, SHAH-D
260	ZONE-16	001-N	NARELA	PROPERTY NO. 2005/2, GF,	RAILWAY ROAD, NARELA
261	ZONE-16	075-N	ASHOK VIHAR	PROPERTY NO. C-1, GROUND FLOOR & LOWER GROUND FLOOR,	ISC, 1-BLOCK, WAZIRPUR, ASHOK VIHAR
262	ZONE-16	050-E	BABARPUR	PROPERTY NO. C-424, GF, 100 FOOTA ROAD,	MAIN CHHAUPUR, BABARPUR, SHAHDARA
263	ZONE-16	068-N	KOHAT ENCLAVE	PROPERTY NO. 358, GF,	KOHAT ENCLAVE, PITAMPURA
264	ZONE-16	029-S	BINDAPUR	SHOP NO 2, 3, 4 GROUND FLOOR, CSC NO 4	BINDAPUR, POCKET-4
265	ZONE-16	003-N	ALIPUR	SHOP NO 36, 37, 38 83, 84, G F, MSP WALL, FC-1, DSIDC	INDUSTRIAL AREA, NARELA
266	ZONE-16	003-N	ALIPUR	SHOP NO 42, 43, 44 & 49, F.C-IV, DSIDC	INDUSTRIAL CO-PLEX, NARELA
267	ZONE-16	071-S	SAID-UL-AALIB	SHOP NO 7 GROUND FLOOR CSC	SAIDULALIB OPP SAKET
268	ZONE-16	003-N	ALIPUR	SHOP NO G-10, G-11, G-12, G-29, G-30 & G-31 GROUND FLOOR VA	F.C.V, SECTOR -1 INDUSTRIAL AREA NARELA
269	ZONE-16	003-N	ALIPUR	SHOP NO G-59, G-60, G-61, G-72, & G-73 VARDHMAN MALL, LSC	SECTOR -A-6, NARELA
270	ZONE-16	001-N	NARELA	SHOP NO-1, 2, 5 & 6, GF, PLOT NO.5, LSC	POCKET-2, SECTOR A-9, NARELA
271	ZONE-16	075-N	ASHOK VIHAR	SHOP NO. G-11, G-17, G-18, G-19, G-20A & G-20B, GF, RG CITY CEN	PLOT NO. SU, LSC, BLOCK-B, LAWRENCE ROAD,
272	ZONE-16	068-N	KOHAT ENCLAVE	WZ-3426-A, GROUND FLOOR,	MAHINDERA PARK, RANI BAGH
273	ZONE-17	057-N	ROHINI-F	25, BLOCK M, BASEMENT AND GROUND FLOOR	BADLI INDUSTRIAL ESTATE, BADLI
274	ZONE-17	081-N	KISHAN GANU	59, GULABI BAGH	DELHI
275	ZONE-17	017-N	ADARSH NAGAR	A-19, SARAI PIPAL THALA EXTN.	NEAR ADARSH NAGAR
276	ZONE-17	017-N	ADARSH NAGAR	A-5, GROUND FLOOR	SARAI PIPAL THALA, G.T. KARNAL ROAD
277	ZONE-17	081-N	KISHAN GANU	A8, GROUND AND FIRST FLOOR, BLOCK-A, PLOT NO 8	LSC, PADAM NAGAR, SARAI ROHILLA
278	ZONE-17	007-E	KONDLI	B-1/155 AND B-1/154, GROUND FLOOR, NEW KONDLI	MAYUR VIHAR, PHASE-III
279	ZONE-17	057-N	ROHINI-F	C-7, GROUND FLOOR	SURAJ PARK SAMAYPUR BADLI
280	ZONE-17	017-N	ADARSH NAGAR	G BLOCK - 1500 SQ. FT	JAHANGIR PURI
281	ZONE-17	007-E	KONDLI	G-10, G-11, G-12 AND G-26 GROUND FLOOR, VARDHMAN MAYU	KONDLI, GHAROLI
282	ZONE-17	017-N	ADARSH NAGAR	KHASRA NO 429/135, GROUND FLOOR,	SARAI PIPAL THALA EXTN., G.T. KARNAL ROAD ADA
283	ZONE-17	017-N	ADARSH NAGAR	PLOT NO 61, BASEMENT AND GROUND FLOOR, TRANSPORT CEN	AZADPUR
284	ZONE-17	051-S	MADHU VIHAR	PLOT NO 8, BLOCK K-1, UPPER GROUND FLOOR	RAJA PURI, UTTAM NAGAR
285	ZONE-17	017-N	ADARSH NAGAR	RAENDER JAINA TOWER - III, GROUND FLOOR, PLOT NO. 10,	NEW SABJI MANDI, AZADPUR
286	ZONE-17	081-N	KISHAN GANU	SHOP NO 41, 42, 43 AND 44 KISHAN GANU MARKET	OLD ROHTAK ROAD
287	ZONE-17	016-N	SARAI PIPAL THALA	SHOP NO A1/1 AND A1/2 GROUND AND FIRST FLOOR	LSC MARKET MAIN ROAD JAHANGIR PURI
288	ZONE-17	007-E	KONDLI	SHOP NO G-1, G-2, G-3, G-4, G-5, G-6, AND G-8 GROUND FLOOR PLOT	LSC, BLOCK G KONU GHAROLI MAYUR VIHAR PHAS
289	ZONE-17	016-N	SARAI PIPAL THALA	SHOP NO. 1 & 2 GROUND FLOOR, 656, C.S.C., NEAR SHOPPING C	CLUG HOUSES JAHANGIR PURI
290	ZONE-17	057-N	ROHINI-F	UNIT NO G-2, G-4, G-5, G-6, G-7 AND G-21, GROUND FLOOR PLOT	JAGGARWAL SHOPPING SQUARE, SECTOR-19 ROHI
291	ZONE-18	030-N	BAWANA	G-16, 17, 18, 19, 20, 21A, 21B	Krishna Complex
292	ZONE-18	030-N	BAWANA	G-19, G-20, G-27, G-28, VARDHMAN MALL CLUSTER J	SECTOR-5, BAWANA INDUSTRIAL AREA, BAWANA
293	ZONE-18	059-N	ROHINI-H	G-4, GROUND FLOOR, ADITYA COMPLEX, PLOT NO-4,	COMMUNITY CENTRE, SECTOR-8, ROHINI
294	ZONE-18	064-S	VASANT VIHAR	H.NO-9, SATYA NIKETAN MOTI BAGH-2,	CHANAKYA PURI, SOUTH WEST, NEW DELHI
295	ZONE-18	059-N	ROHINI-H	NO-11, BLOCK C, POCKET NO-9	SECTOR-7, ROHINI
296	ZONE-18	030-N	BAWANA	SHOP NO GF-23, 24, 28, 29, 30, 31, SHREE OM PLAZA,	COMMERCIAL COMPLEX CLUSTER PKT-E SEC-1 BA
297	ZONE-18	064-S	VASANT VIHAR	SHOP NO. 16A, COMMUNITY CENTER	BASANT LOK, VASANT VIHAR, MUNIRAKA MARG
298	ZONE-18	030-N	BAWANA	SHOP NO. 10 & 11, 19, 20, 21, 22, 23	BLOCK NO 8, SECTOR 3
299	ZONE-19	084-N	CHANDNI CHOWK	1418-21/1424-27,	KASHMIRI GATE
300	ZONE-19	055-S	DARYAGANJ	26 NETAJI SUBHASH MARG	DARYAGANJ

301	ZONE-19	084-N	CHANDNI CHOWK	3906-08, HAMILTON ROAD	WORI GATE
302	ZONE-19	014-N	G.T.B. NAGAR	77 79 MALL ROAD	KINGSWAY CAMP
303	ZONE-19	019-N	SARUP NAGAR	D-428, KHASRA NO. 32/3, VILLAGE LIBASPUR,	SARUP NAGAR
304	ZONE-19	032-E	NAND NAGRI	GAGAN THEATRE, COMMUNITY CENTRE,	NAND NAGRI
305	ZONE-19	019-N	SARUP NAGAR	PLOT NO.63-B, KHASRA NO.24/7	ANNE GARDEN EXTN. LIBAS PUR
306	ZONE-19	055-S	DARYAGANJ	SHOP NO.3A TO 4D, GROUND FLOOR, MILAP NIKETAN	BAHADUR SHAH ZAFAR MARG
307	ZONE-19	087-S	CHITARANJAN PARK	SHOP NO.1,2 JMD KOHINOOR MALL,	GREATER KAILASH PART-2
308	ZONE-19	084-N	CHANDNI CHOWK	SHOP NO. 2255,2265,2267,2268,KAURIA PUL	DR.H.C. SEN ROAD, CHANDNI CHOWK
309	ZONE-19	087-S	CHITARANJAN PARK	SHOP NO. 6,17,18,19	SAVITRI CINEMA COMPLEX
310	ZONE-19	084-N	CHANDNI CHOWK	SHOP NO.1539-A AND 1539-B GROUND FLOOR AND	BASEMENT, BHAGIRATH PLACE
311	ZONE-19	014-N	G.T.B. NAGAR	SHOP NO.18, GROUND FLOOR AND BASEMENT, MALL ROAD,	KINGSWAY CAMP, G.T.B NAGAR
312	ZONE-19	084-N	CHANDNI CHOWK	SHOP NO.243-244,	MAIN CHANDNI CHOWK
313	ZONE-19	055-S	DARYAGANJ	SHOP NO.25 GROUND FLOOR	JANGPURA-A
314	ZONE-19	055-S	DARYAGANJ	SHOP NO.28,	SUNDER NAGAR MARKET
315	ZONE-19	087-S	CHITARANJAN PARK	SHOP NO.3,4,6,7- GROUND FLOOR AND SHOP NO.4 IN BASMENT	D-2, ABHISHEK TOWER, ALAKNANDA SHOPPING C
316	ZONE-19	032-E	NAND NAGRI	SHOP NO.5,6,7,8 SHOPPING COMPLEX, PUNIWAS BAZAR, NEAR GNAND NAGRI	WAZIRPUR PHASE 2 DELHI
317	ZONE-20	073-N	SAWAN PARK	17, LSC II	SUBZI MANDI, DELHI
318	ZONE-20	078-N	KAMLA NAGAR	7656-57, BIRLA LINES, KAMLA NAGAR	PART-I VILLAGE MALIKPUR DELHI
319	ZONE-20	077-N	MODEL TOWN	A-82, GURANWALA TOWN	NEW DELHI
320	ZONE-20	005-S	RAJOURI GARDEN	D-10, RING ROAD, RAJOURI GARDEN	NAJAFGARH ROAD NEW DELHI
321	ZONE-20	005-S	RAJOURI GARDEN	E-83 D BLOCK TAGORE GARDEN	NEW DELHI
322	ZONE-20	100-N	MOTI NAGAR	G-19,20,22,23,24, GROUND FLOOR, TDI FUN REPUBLIC	NAJAFGARH ROAD NEW DELHI
323	ZONE-20	078-N	KAMLA NAGAR	G-51,53,54,55 AND 56 GROUND FLOOR VARDHMAN CITY CENTRE	MOTI NAGAR, NAJAFGARH ROAD, NEW DELHI
324	ZONE-20	005-S	RAJOURI GARDEN	J-2/21 RAJOURI GARDEN	PLOT NO.02, LSC, GULABI BAGH, SHAKTI NAGAR
325	ZONE-20	102-N	RAJINDER NAGAR	PLOT NO.-10174/1 WARD NO XVI BASEMENT AND GF	NEW DELHI
326	ZONE-20	102-N	RAJINDER NAGAR	PLOT NO.18/7-8	NAIWALA GURUDWARA ROAD KAROL BAGH
327	ZONE-20	100-N	MOTI NAGAR	PROPERTY NO.1/4-A, KIRTI NAGAR INDUSTRIAL AREA,	ARYA SAMAJ ROAD KAROL BAGH NEW DELHI
328	ZONE-20	100-N	MOTI NAGAR	PROPERTY NO.1A SHOP NO.5 AND 6	NAJAFGARH ROAD NEW DELHI
329	ZONE-20	077-N	MODEL TOWN	SHOP NO.1, GROUND FLOOR, EDWARD LINE	PROPERTY NO.1A DLF INDUSTRIAL AREA NAJAFGA
330	ZONE-20	077-N	MODEL TOWN	SHOP NO.114, EDWARD LINES	KINGSWAY CAMP, DELHI
331	ZONE-20	102-N	RAJINDER NAGAR	SHOP NO.2 AND 3, OLD RAJINDER NAGAR	KINGSWAY CAMP, DELHI
332	ZONE-20	077-N	MODEL TOWN	SHOP NO.3 AND SHOP NO.4, GROUND FLOOR H.NO.4/9	NEW DELHI
333	ZONE-20	005-S	RAJOURI GARDEN	SHOP NO.43,44,46,47,48, PORTION OF GROUND FLOOR ANSAL	MODEL TOWN II, NEW DELHI
334	ZONE-20	077-N	MODEL TOWN	SHOP NO.56 GROUND FLOOR NORTH GATE MALL	RAJOURI GARDEN I BLOCK NEW DELHI
335	ZONE-21	093-S	TUGHLAKABAD	DPT-015,DLF PRIME TOWER	ORBIT PLAZA GURANWALA TOWN NEW DELHI
336	ZONE-21	012-E	PATPAR GANJ	G-22,G-23,G-26,G-27A,G27, DLF GALLERIA MALL	OKHLA PHASE-1
337	ZONE-21	012-E	PATPAR GANJ	G18,G19,G20,G21,G23,G24 STAR CITY MALL	PLOT NO-018, MAYUR VIHAR, PHASE-1 DELHI
338	ZONE-21	095-N	EAST PATEL NAGAR	GF 1A, 1/1-E	MAYUR VIHAR PHASE-1
339	ZONE-21	095-N	EAST PATEL NAGAR	SHOP NO.41,42,46 RALENDRA BHAVAN	EAST PATEL NAGAR
340	ZONE-21	095-N	EAST PATEL NAGAR	SHOP NO-23/24, PLOT NO-24, BLOCK-23	RAJENDRA PLACE NEW DELHI
341	ZONE-21	012-E	PATPAR GANJ	SHOP NO. 11, 39, 46, DLF GALLERIA MALL	EAST PATEL NAGAR
342	ZONE-21	061-N	HAIDERPUR	SHOPNO-26,27,BLOCK B	MAYUR VIHAR PH I DISTRICT CENTRE
343	ZONE-21	012-E	PATPAR GANJ	SHOPNO-33,34,19,GALLERIA DLF MALL	POCKET-U,PITAMPURA
					MAYURVIHAR, PHASE-1, DISTRICT CENTER

344 ZONE-22	079-N	SHASTRI NAGAR	C1 - A		PASAVNATH METRO MALL INDERLOK
345 ZONE-22	008-S	KHYALA	78A NEW NO NW 78-A AREA, OUT OF KHASRA/RECT NO 4 KILLA		DELHI COLONY, VISHNU GARDEN EXTENSION NW
346 ZONE-22	019-E	I.P. EXTENSION	B 16 OUT OF KHASRA NO 397 SITUATED AT ABADI OF MAIN ROAD VILLAGE GAZIPUR		
347 ZONE-22	079-N	SHASTRI NAGAR	E 83		
348 ZONE-22	079-N	SHASTRI NAGAR	E-2/235 A		SHASTRI NAGAR
349 ZONE-22	019-E	I.P. EXTENSION	GROUND FLOOR PANKAJ CORNER PLAZA LSC PLOT NO 8		SHASTRI NAGAR
350 ZONE-22	056-N	MANGOLPURI-C	K 1069 & K 1076		MANDAWALI FAZALPUR I.P. EXTENSION
351 ZONE-22	052-E	JOHARI PUR	KHASRA NO 8/3/1 OLD KHASRA NO 124 PLOT NO L-1		II. COLONY MANGOLPURI
352 ZONE-22	056-N	MANGOLPURI-C	L-1500, L-1244		JAWAHAR NAGAR INDUSTRIAL AREA MAIN LONER
353 ZONE-22	008-S	KHYALA	N-1A, OUT OF KHASRA NO. 20/1/2, SITUATED IN THE AREA OF VI		MANGOLPURI NEW DELHI
354 ZONE-22	019-E	I.P. EXTENSION	PLOT NO 329 BLOCK NO-4		FUNCTIONAL INDUSTRIAL ESTATE PATPARGANJ
355 ZONE-22	008-S	KHYALA	SHOP NO. 1, 2, 3 & 8 GROUND FLOOR SHOPPING CUM CO-OPERA		672 PUNARWAS FLATS RAGHUBIR NAGAR
356 ZONE-22	034-N	ROHINI-D	SHOP NO. 4, 4A, 28, 33 & 33 GF, CSC OPPOSITE POCKET 16, NEAR		IM SHOPPING PLAZA SECTOR 20 ROHINI
357 ZONE-22	019-E	I.P. EXTENSION	SHOP NO. G9, 10, 29 830 RG SQUARE MALL PLOT NO 2 LSC A FAZ		NEAR MAX BALAJI HOSPITAL
358 ZONE-22	082-S	TUGHLAKABAD EXTENSION	TA 8, TA9 & TA10		TUGHLAKABAD EXTENSION NEW DELHI
359 ZONE-22	082-S	TUGHLAKABAD EXTENSION	TA 84/5 IN KHASRA NO 475 MAIN OKHLA ROAD		TUGHLAKABAD EXTENSION NEW DELHI
360 ZONE-22	082-S	TUGHLAKABAD EXTENSION	TA-95/3 RAVIDASS MARG		TUGHLAKABAD EXTENSION NEW DELHI
361 ZONE-22	034-N	ROHINI-D	UNIT NO G 2, 28, 29, 37 RK PLAZA, PLOT NO 5		CSC, SEC-21, ROHINI
362 ZONE-23	030-S	DABRI	1-A KHASRA NO. 14/13 FIRST FLOOR & SECOND FLOOR		VILLAGE DABRI COLONY HARJAN BASTI
363 ZONE-23	017-E	VISHWAS NAGAR	28/3 MAIN 60 FEET ROAD		VISHWAS NAGAR
364 ZONE-23	017-E	VISHWAS NAGAR	519/3-B, GALI NO 2, MAIN 60FT ROAD		VISHWAS NAGAR, SHAHDARA
365 ZONE-23	030-S	DABRI	A-49-A,		DASHRATH PURI
366 ZONE-23	032-N	ROHINI-C	CENTRE HALL LEFT HALF PORTION, GROUND FLOOR SSG MAGIC		PLOT NO 04, CS/OCE, SECTOR 24, PHASE III, ROHINI
367 ZONE-23	017-E	VISHWAS NAGAR	GF-1D & G-1E CROSS RIVER MALL AT PLOT NO 9B AND 9C		C.B.D, SHAHDARA
368 ZONE-23	003-E	TRILOK PURI-WEST	GROUND FLOOR H.NO. 68 CHILLA VILLAGE		MAYUR VIHAR PHASE-1
369 ZONE-23	003-E	TRILOK PURI-WEST	GROUND FLOOR, 34/400, 34/401, 34/402		TRILOK PURI WEST
370 ZONE-23	001-E	MAYUR VIHAR PHASE-I	KHASRA NO. 14-15, MAIN ROAD, KOTLA VILLAGE		MAYUR VIHAR PHASE-1
371 ZONE-23	028-S	UTTAM NAGAR	PLOT NO. 118, 12		GULAB BAGH UTTAM NAGAR
372 ZONE-23	092-S	HARKESH NAGAR	PLOT NO. 3, BASEMENT AND GROUND FLOOR		LSC, OKHLA INDUSTRIAL AREA PHASE II
373 ZONE-23	032-N	ROHINI-C	PLOT NO. B-414, SAHIBABAD		DULATPUR DAIRY COLONY
374 ZONE-23	033-N	BEGUMPUR	PLOT NO.1, KH.NO. 10/9 GROUND FLOOR BLK-B		RAJEEV NAGAR VILLAGE BEGUMPUR
375 ZONE-23	092-S	HARKESH NAGAR	S-6, OKHLA INDUSTRIAL AREA		PHASE II
376 ZONE-23	017-E	VISHWAS NAGAR	SHOP BEARING NO. SG-40, 41, 52 ON GROUND FLOOR, IN BUILDIN		BUILT ON PLOT NO. 9D, C.B.D EAST SHAHDARA
377 ZONE-23	028-S	UTTAM NAGAR	SHOP NO A-66		GULAB BAGH UTTAM NAGAR
378 ZONE-23	017-E	VISHWAS NAGAR	SHOP NO SG-37, SG-53, SF-25, SG-36, SG-54, PLOT NO 9D CENTR		KNOW AS ADITYA MEGA MALL
379 ZONE-23	097-S	HARI NAGAR-B	SHOP NO. 5, 6, 7, 8, GROUND FLOOR, I-BLOCK, GALI NO. 21, MAIN		HARI NAGAR EXTENSION-III
380 ZONE-23	092-S	HARKESH NAGAR	SHOP NO. 6, PH-2 OKHLA DSIDC SCHEME-1		NEW SCHEME III, NEAR CANTANIER DEPOT
381 ZONE-23	092-S	HARKESH NAGAR	SHOP. A-1, GROUND FLOOR, DDA SHED		OKHLA PHASE-1
382 ZONE-24	059-S	ANDREWS GANJ	A-66, DAYANAND COLONY,		LAIPAT NAGAR IV NEW DELHI
383 ZONE-24	059-S	ANDREWS GANJ	BG-01, ANSAL PLAZA, HUDCO PLACE,		ANDREWS GANJ, KHEL GAON MARG
384 ZONE-24	059-S	ANDREWS GANJ	C/31, GF AMAR COLONY MARKET		LAIPAT NAGAR
385 ZONE-24	069-N	SHAKUR PUR	G-12A, G-14, G-15, PEARL BUSINESS PARK, PLOT NO-07,		NETAJI SUBHASH PLACE, PITAMPURA
386 ZONE-24	069-N	SHAKUR PUR	G-14, G-15, G-16, G-17 KLU TOWER NORTH		NETAJI SUBHASH PLACE

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387 ZONE-24	020-E	PREET VIHAR	G1,G2,G3,G4,G5,G6,G7, METROPLEX EAST MALL	DISTRICT CENTRE LAXMI NAGAR
388 ZONE-24	020-E	PREET VIHAR	G90 V35 MALL LAXMI NAGAR	LAXMI NAGAR DELHI
389 ZONE-24	047-N	SULTANPUR-B	PLOT NO-A2, PART 1 & 2, KH NO-571	RAMPARK MAINSULTANPUR ROAD
390 ZONE-24	020-E	PREET VIHAR	SHOP NO G1,3,4,5,6,9 PLOT NO 15,G6,7,8,9,10,11,12 IN PLOT NO	COMMUNITY CENTRE PREET VIHAR
391 ZONE-24	069-N	SHAKUR PUR	SHOP NO-2 & 2A G F D-WALL, PLOT NO-A3, NETAJI SUBHASH PALA WAZIRPUR DISTRICT CENTRE, PITAMPURA	
392 ZONE-24	020-E	PREET VIHAR	SHOP NO-3,5,6,9,10,	
393 ZONE-25	080-N	SADAR BAZAR	39 GROUND FLOOR HATHI KHANA	PLOT NO-1, C-5 C-11, NRVAN VIHAR
394 ZONE-25	094-S	PUL PEHLADPUR	A-38 LOWER GROUND FLOOR MOHAN COOPERATIVE INDUSTRIAL MATHURA ROAD	BHADUR GARH ROAD SADAR BAZAR
395 ZONE-25	014-E	LAKSHMI NAGAR	A-65, MAIN ROAD, VIKAS MARG	LAXMI NAGAR
396 ZONE-25	014-E	LAKSHMI NAGAR	C 6 & C 7 GURUNAK PURA	PATPARGANI ROAD LAXMI NAGAR
397 ZONE-25	089-S	SRI NIWAS PURI	C-14 & C-15 FIRST FLOOR DDA LSC/CSC MARKET	C-BLOCK EAST OF KALASH
398 ZONE-25	089-S	SRI NIWAS PURI	HOUSE NO 55 ROAD NO 42 UNIT NO 43 GROUND FLOOR & MEZZ	TRIBHUWAN COMPLEX 10TH MILE STONE ISHWAR
399 ZONE-25	011-E	MAYUR VIHAR PHASE-II	HOUSE NO. 5 MAIN ROAD	VILLAGE KHICHRI PUR
400 ZONE-25	090-N	BALLIMARAN	MPL NO. 5331/5334 & 5347 PLOT NO 50	SHARDHANAND MARG GB ROAD
401 ZONE-25	080-N	SADAR BAZAR	PROPERTY NO 8789 & 8790 GROUND FLOOR	ROSHANARA ROAD SABZI MANDI
402 ZONE-25	090-N	BALLIMARAN	PROPERTY NO MPL NO VII/5201 BASEMENT & GROUND FLOOR S.G.B. ROAD	MANGOLPURI
403 ZONE-25	046-N	MANGOLPURI-D	PROPERTY NO. H-964, H-1004, H-1005	NAJAFGARH
404 ZONE-25	044-S	ROSHANPURA	RZ-4/1 ROSHAN GARDEN	NAJAFGARH
405 ZONE-25	044-S	ROSHANPURA	RZ-9, S-BLOCK, NEW ROSHANPURA	PHOOTA ROAD
406 ZONE-25	080-N	SADAR BAZAR	SHOP NO 1 & 2 GROUND FLOOR	NEHRU MARKET KALYANPURI SHAHDARA
407 ZONE-25	008-E	KALYAN PURI	SHOP NO 16,17,18,19 & 20 BLOCK 19	PLOT NO-2, BLOCK-C, LSC MAYUR VIHAR PHASE-2
408 ZONE-25	011-E	MAYUR VIHAR PHASE-II	SHOP NO 2,3,5 AND 6 GROUND FLOOR DURGA COMPLEX	NEW FRIENDS COLONY
409 ZONE-25	089-S	SRI NIWAS PURI	SHOP NO 7,8,9,10 INDIA MALL COMMUNITY CENTER	JAWAHAR PARK LAXMI N
410 ZONE-25	014-E	LAKSHMI NAGAR	SHOP NO E-54 GROUND	NEW QUTAB ROAD
411 ZONE-25	080-N	SADAR BAZAR	SHOP NO. 67 GROUND FLOOR AND MAZZANINE FLOOR	AAJI EXTENSION, SARITA VIHAR,
412 ZONE-26	104-S	MADANPUR KHADAR WEST	B-2, KHASRA NO-166,167	MRTS STATION,
413 ZONE-26	090-S	KALKAI	CPD-51, OKHLA NSIC,	NEAR SHYAM PARKASH PETROL PUMP, DILSHAD G
414 ZONE-26	028-E	DILSHAD COLONY	KH NO- 1103/283, SHOP NO -1, UP BORDER	BHOLA NATH NAGAR
415 ZONE-26	031-E	SHAHDARA	SHOP NO-1/22 & 23 GROUND FLOOR	RYDER CENTRE, GROUND FLOOR, 70 NEHRU P
416 ZONE-26	090-S	KALKAI	SHOP NO-15,16,17 & 18, GROUND FLOOR, CHANDLOK,	KALKAI
417 ZONE-26	090-S	KALKAI	SHOP NO-6, KRISHNA MARKET	GALLI NO-13, MAIN GOVIND PURI POLICE STATION
418 ZONE-26	091-S	GOVIND PURI	SHOP NO. 1402-A/1, GROUND FLOOR	NEAR BHALLA FACTORY
419 ZONE-27	037-N	NANGLOI	7/3, ADARSH NURSERY, NANGLOI, KIRARI,	SADATPUR EXTN., MAIN KARAWAL NAGAR ROAD
420 ZONE-27	062-E	SADATPUR	KHASRA NO. 11, GROUND FLOOR AND UPPER GROUND FLOOR, F	TILAK NAGAR
421 ZONE-27	013-S	TILAK NAGAR	PLOT 1 & 2, CHAUKHANDI ROAD,	RAJENDRA PARK, NANGLOI JAT
422 ZONE-27	037-N	NANGLOI	PLOT NO. 10, KHASRA NO. 36/19,	VILL NANGU JALIB, GANESH NAGAR, NAJAFGARH F
423 ZONE-27	014-S	MAHAVIR NAGAR	PROPERTY NO. B-12, GROUND FLOOR, FIRST FLOOR & SECOND F	KRISHNAPURI, TILAK NAGAR,
424 ZONE-27	014-S	MAHAVIR NAGAR	PROPERTY NO. WZ-44/2, GROUND FLOOR, GALLI NO. 16,	M.B.S. NAGAR, TILAK NAGAR
425 ZONE-27	013-S	TILAK NAGAR	SHOP NO. 249-A, KHASRA NO. 137/11, SANT GARH,	TILAK NAGAR
426 ZONE-27	013-S	TILAK NAGAR	SHOP NO. 41 & 42, NEW MARKET,	ALANTA CINEMA, ALAY ENCLAVE,
427 ZONE-27	013-S	TILAK NAGAR	SHOP NO. 6 & 7, GROUND FLOOR, IVORY TOWER,	INDUSTRIAL AREA, NAJAFGARH ROAD,
428 ZONE-27	099-N	KARAMPURA	SHOP NO. 6,7,8 & 9, PLOT NO.13, SHIVAJI MARG,	G.T. ROAD, SHAHDARA
429 ZONE-27	037-E	RAM NAGAR	SHOP NO. 603/11 E, MOTI RAM ,ROAD, RAM NAGAR	

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430 ZONE-27	099-N	KARAMPURA	SHOP NO. 6A, SHIVAJI MARG,	NAJAFGARH ROAD
431 ZONE-27	099-N	KARAVPURA	SHOP NO. 9, 69/3A, PATEL ROAD,	NAJAFGARH ROAD
432 ZONE-27	037-E	RAW NAGAR	SHOP NO. C-105, KHASRA NO. 912/2-9,	NAJAFGARH ROAD INDUSTRIAL AREA, MOTI NAGAR
433 ZONE-27	037-E	KARAWAL NAGAR-EAST	SHOP NO. D-7/1, KHASRA NO. 304/1, D-BLOCK MAIN ROAD,	MAUZA CHANDRAWALI ALIAS, SHAHDARA
434 ZONE-27	099-N	KARAMPURA	SHOP NO. G-1, GROUND FLOOR & BASEMENT FLOOR, RG HOUSE,	DAYAL PUR, SHAHDARA
435 ZONE-27	013-S	TILAK NAGAR	SHOP NO. WZ-97, GROUND FLOOR,	KARAVPURA COMMERCIAL COMPLEX, OPP. VILA
436 ZONE-28	044-E	BHAJAN PURA	A-1/4, GROUND FLOOR,	MEENASHI GARDEN
437 ZONE-28	049-E	KARDAM PURI	A-1/8, OLD NO. A-6, PLOT NO.1	MAIN WAZIRABAD ROAD, BHAJAN PURA,
438 ZONE-28	044-E	BHAJAN PURA	A-1236, GF, MAIN PUSTA ROAD,	MAIN 100 FT. ROAD, KABIR NAGAR,
439 ZONE-28	043-E	GAUTAM PURI	1-96, KH NO-60, GF,	A-BLOCK, SOUTH GAMRI
440 ZONE-28	089-N	QURAISH NAGAR	PLOT NO. 1, GF, BASTI TENT WALL,	1-BLOCK, MAIN ROAD BRAHAMPURI
441 ZONE-28	089-N	QURAISH NAGAR	PLOT NO. 1, GF, BASTI TENT WALL,	MOTIA KHAN, PAHARGANJ
442 ZONE-28	049-E	KARDAM PURI	PLOT NO. 5316 & 5317, GF,	OLD PLOT NO. 8, WEST WARD XIV, SADAR BAZAR
443 ZONE-28	011-S	PRATAP NAGAR	PROPERTY NO. C-3/9, KH NO. 85, GF	MAIN 100 FT. ROAD, KABIR NAGAR,
444 ZONE-28	047-E	BRAHAM PURI	PROPERTY NO. GL-16C & GL-16D, GF & FF, G-BLOCK EXTN.,	MAIN JAIL ROAD, HARI NAGAR,
445 ZONE-28	011-S	PRATAP NAGAR	PROPERTY NO. J-25, GROUND FLOOR & FIRST FLOOR, 3 1/2 PUST	POCKET-A, LIG FLAT, HARI NAGAR
446 ZONE-28	011-S	PRATAP NAGAR	PROPERTY NO. 18A, GROUND FLOOR,	COMMUNITY CENTRE, JANAK PURI
447 ZONE-28	036-S	DWARKA - A	SHOP NO-24 & 25, GF, BLOCK-B,	SECTOR-17, DWARKA PHASE-II, DWARKA
448 ZONE-28	036-S	DWARKA - A	SHOP NO. 11-D, 11-F, 11-G, 12-K, 812-P, GF,	SECTOR-17, DWARKA PHASE-II, DWARKA
449 ZONE-28	011-S	PRATAP NAGAR	SHOP NO. 9, 10 & 11, GF, CSC, POCKET-1	SECTOR-17, DWARKA PHASE-II, DWARKA
450 ZONE-28	036-S	DWARKA - A	SHOP NO. G-01, G-05, G-05A, & G-06, GF, RCUBE MALL,	SECTOR-17, DWARKA PHASE-II, DWARKA
451 ZONE-28	036-S	DWARKA - A	SHOP NO. G-10, G-11, GF & BASMENT	SECTOR-17, DWARKA PHASE-II, DWARKA
452 ZONE-28	026-N	VIJAY VIHAR	SHOP NO. G-8, G-9 & G-10, GF & F-8, FF, PLOT NO.5	SECTOR-17, DWARKA PHASE-II, DWARKA
453 ZONE-28	089-N	QURAISH NAGAR	SHOP NO. S-1/11, S-1/12, S-1/13 & S-2/7, GF,	SECTOR-17, DWARKA PHASE-II, DWARKA
454 ZONE-28	047-E	BRAHAM PURI	SHOP NO. 884/2 & 885, GF, SINGAPORE BUILDING,	SECTOR-17, DWARKA PHASE-II, DWARKA
455 ZONE-29	060-S	KOTLA MUBARAKPUR	U-505, MAIN PUSTA ROAD	SECTOR-17, DWARKA PHASE-II, DWARKA
456 ZONE-29	038-E	ROHTASH NAGAR	135 GROUND FLOOR, ARJUN NAGAR,	SECTOR-17, DWARKA PHASE-II, DWARKA
457 ZONE-29	062-S	HAUZ KHAS	1449/1-B OLD PLOT NO-1	SECTOR-17, DWARKA PHASE-II, DWARKA
458 ZONE-29	072-N	WAZIR PUR	61/1, MANMOHAN BUILDING	SECTOR-17, DWARKA PHASE-II, DWARKA
459 ZONE-29	036-E	ASHOK NAGAR	A-93, GROUND FLOOR AND BASEMENT, GROUP	SECTOR-17, DWARKA PHASE-II, DWARKA
460 ZONE-29	060-S	KOTLA MUBARAKPUR	B-415, GROUND FLOOR AND FIRST FLOOR	SECTOR-17, DWARKA PHASE-II, DWARKA
461 ZONE-29	062-S	HAUZ KHAS	E-26, SOUTH EXTENSION MARKET	SECTOR-17, DWARKA PHASE-II, DWARKA
462 ZONE-29	060-S	KOTLA MUBARAKPUR	E-29, HAUZ KHAS	SECTOR-17, DWARKA PHASE-II, DWARKA
463 ZONE-29	038-E	ROHTASH NAGAR	N-13, SOUTH EXTENSION	SECTOR-17, DWARKA PHASE-II, DWARKA
464 ZONE-29	061-S	SAFDARJUNG ENCLAVE	NEW NO. 1/641, OLD NO. 493	SECTOR-17, DWARKA PHASE-II, DWARKA
465 ZONE-29	036-E	ASHOK NAGAR	PLOT NO. AB-1, KAMAL CINEMA BUILDING,	SECTOR-17, DWARKA PHASE-II, DWARKA
466 ZONE-29	061-S	SAFDARJUNG ENCLAVE	PLOT NO. 245, OLD PLOT NO. P-2 KHASRA NO. 771/523, 100 FEET	SECTOR-17, DWARKA PHASE-II, DWARKA
467 ZONE-29	072-N	WAZIR PUR	R-6, GROUND FLOOR,	SECTOR-17, DWARKA PHASE-II, DWARKA
468 ZONE-29	062-S	HAUZ KHAS	SHOP NO-7 GF AND SHOP NO-3, 4 BASMENT	SECTOR-17, DWARKA PHASE-II, DWARKA
469 ZONE-29	060-S	KOTLA MUBARAKPUR	SHOP NO. 3, 4 AND 5, CSC, DDA MARKET, AZAD APARTMENT	SECTOR-17, DWARKA PHASE-II, DWARKA
470 ZONE-30	024-E	GEETA COLONY	SHOP NO. 20, 21, 22, 23, 24 GROUND FLOOR AND SHOP NO. 21, 22,	SECTOR-17, DWARKA PHASE-II, DWARKA
471 ZONE-30	023-E	GHONDLI	5 & 6, BHAGAT SINGH ROAD,	SECTOR-17, DWARKA PHASE-II, DWARKA
472 ZONE-30	023-E	GHONDLI	53-A, 54, 55 & 61	SECTOR-17, DWARKA PHASE-II, DWARKA

473	ZONE-30	050-S	MAHIPALPUR	85, CH. MIR SINGH BUILDING,	VASANT KUNJ MAHIPALPUR ROAD, NEW DELHI
474	ZONE-30	023-E	GHONDLI	A-26, BLOCK A, MAIN ROAD RED LIGHT CHOWK,	JAGAT PURI, DELHI-110051
475	ZONE-30	023-E	GHONDLI	B-1, EAST BALDEV PARK, NEAR TIKONA PARK,	PARWANNA ROAD,
476	ZONE-30	023-E	GHONDLI	F-160, JAGAT PURI, COMPRENSING OF F-159 PART	AND F-65, JAGAT PURI
477	ZONE-30	016-S	JANAKPURI SOUTH	GROUND & MEZANINE FLOOR, 28, C-BLOCK,	COMMUNITY CENTRE JANAKPURI,
478	ZONE-30	070-N	RAM PURA	GROUND FLOOR P.NO.10, COMMUNITY CENTRE,	LAWRENCE ROAD INDUSTRIAL AREA,
479	ZONE-30	016-S	JANAKPURI SOUTH	GROUND FLOOR, PROPERTY NO.4, C-BLOCK	COMMUNITY CENTRE JANAKPURI
480	ZONE-30	070-N	RAM PURA	H.NO.3536-A/5, RAJA PARK,	SHAKUR EASTI,
481	ZONE-30	050-S	MAHIPALPUR	KH. NO. 334/2, MAHIPALPUR	NEW DELHI-110037
482	ZONE-30	015-S	JANAKPURI WEST	PLOT NO. C-1 BLOCK A-1, LSC,	JANAKPURI, NEW DELHI
483	ZONE-30	070-N	RAM PURA	PROPERTY BEARING NO. 6, MAIN ROAD SIDE,	SITUATED AT ASHOKA PARK MAIN, ROHTAK ROAD
484	ZONE-30	010-S	HARI NAGAR-A	SHOP NO.93,94,97,98 & 99, CONVENIENT SHOPPING CENTRE,	LAJWANTI GARDEN, NEW DELHI
485	ZONE-30	010-S	HARI NAGAR-A	SHOP NO. G-1, G-2, G-3, G-4, G-5 & G-6, PLOT NO.8,	FACULTY CENTER, MAYA PURI, PHASE-II,
486	ZONE-30	015-S	JANAKPURI WEST	SHOP NO. G-5, G-6, G-17 & G-18, WEST END MALL	DISTRICT CENTRE, JANAKPURI,
487	ZONE-30	010-S	HARI NAGAR-A	SHOP NO.-13/3,13/5,13/6,	RETAIL BUSINESS CENTRE, NAGAL RAYA,
488	ZONE-30	015-S	JANAKPURI WEST	SHOP NO.25,26,27 & 28 C.S.C. BLOCK-B	JANAK PURI SHIV NAGAR
489	ZONE-31	NDMC+	Delhi (NDMC+ Delhi Cantt	20/48, GROUND FLOOR & MEZZANINE FLOOR,	SHOPPING CENTRE MALCHA MARG, CHANKYAPURI
490	ZONE-31	NDMC+	Delhi (NDMC+ Delhi Cantt	78/79 SCINDIA HOUSE	DELHI
491	ZONE-31	NDMC+	Delhi (NDMC+ Delhi Cantt	D 27 RADIAL ROAD NO-6	CONNAUGHT PLACE,
492	ZONE-31	NDMC+	Delhi (NDMC+ Delhi Cantt	GF SHOP NO-2, CPD-04R PALATE OF DELHI	POD DHAULA KUAN METRO STATION
493	ZONE-31	NDMC+	Delhi (NDMC+ Delhi Cantt	M 45 OUTER CIRCLE	CONNAUGHT PLACE
494	ZONE-31	NDMC+	Delhi (NDMC+ Delhi Cantt	P 10, GROUND FLOOR	CONNAUGHT CIRCUS
495	ZONE-31	NDMC+	Delhi (NDMC+ Delhi Cantt	SHOP NO-102, BANGLA SAHIB MARG,	GOLE MARKET, NEW DELHI
496	ZONE-31	NDMC+	Delhi (NDMC+ Delhi Cantt	SHOP NO-2/10, ON GROUND FLOOR IN CHANDRA HOUSE,	8 LADY HARDING ROAD, GOLE MARKET,
497	ZONE-31	NDMC+	Delhi (NDMC+ Delhi Cantt	SHOP NO-39 GROUND FLOOR AT SOUTH SQUARE	SARAJINI NAGAR
498	ZONE-31	NDMC+	Delhi (NDMC+ Delhi Cantt	SHOP NO-4 REGAL BUILDING	CP
499	ZONE-31	NDMC+	Delhi (NDMC+ Delhi Cantt	SHOP NO-A-25/2, A-25/3, MIDDLE CIRCLE,	CONNAUGHT PLACE, NEW DELHI
500	ZONE-31	NDMC+	Delhi (NDMC+ Delhi Cantt	SHOP NO. 20, 21 KHANNA MARKET	LODHI ROAD NEW DELHI
501	ZONE-31	NDMC+	Delhi (NDMC+ Delhi Cantt	SHOP-125, 126	BHAGAT SINGH MARKET

Excise
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DELHI EXCISE POLICY FOR THE YEAR 2021-22

1. INTRODUCTION:

The National Capital Territory of Delhi has 11 districts, 33 sub-divisions, 272 wards, NDMC & Delhi Cantonment Board and 300 villages. Delhi is ranked as the 28th most visited city in the world and the first in India, by foreign visitors. The Excise Revenue is an important source of revenue for the State. The current system of excise regime in Delhi is highly cumbersome and the liquor trade is conducted in an archaic manner. The excise revenue, presently generated in Delhi, is at sub-optimal level and there is significant potential for revenue augmentation and also providing a decent standard of customer experience commensurate to the stature of the National Capital.

The prime function of the Excise Department is to regulate, control and monitor possession, import, export, transport, sale and consumption of liquor and other intoxicants. The power of the state to control and regulate the trade in liquor is envisaged under entry 8, List II-State List, of the Seventh Schedule of the Constitution of India. As per entry 51, List II-State List, states are empowered to levy excise duty and also countervailing duty on liquor for human consumption, taking into account economic and social consideration. For such purpose, the statutory powers are discharged under the Delhi Excise Act, 2009. Section 26 of the Act prescribes the nature and components of excise revenue to be levied and recovered under the following heads namely: - a) duty b) license fee c) label registration fee d) import or export fee. The rates of duty and fee are, accordingly, prescribed from time to time, under rules-152 to 154 of the Delhi Excise Rules, 2010.

2. BACKGROUND:

In order to reform the liquor trade in Delhi, the Government of NCT of Delhi had constituted an Expert Committee, vide Order dated September 4, 2020 to suggest measures for;

- (i) Augmenting the State Excise Duty Revenue
- (ii) Simplifying the liquor pricing mechanism
- (iii) Checking malpractices and evasion of duty in liquor trade
- (iv) Ensuring equitable access to liquor supply
- (v) To transform the nature of liquor trade commensurate to the changing nature of the National Capital.

The Expert Committee was chaired by the then Excise Commissioner. Deputy Commissioner (Excise) and Additional Commissioner (Trade & Taxes) were the other Members of the Committee.

The Expert Committee submitted its report to the Government on October 13, 2020. The Report of the Expert Committee was placed in the public domain on

December 31, 2020 and comments from stakeholders/general public were invited on the recommendations of the Expert Committee till January 21, 2021. 1181c

The Government received an overwhelming 14,671 comments/ feedback from the stakeholders/general public. The Report of the Expert Committee and the comments received from the stakeholders/general public were placed before the Council of Ministers in the Cabinet Meeting held on February 5, 2021.

The Council of Ministers, Government of NCT of Delhi constituted a Group of Ministers (GoM) for State Excise Reforms vide Cabinet Decision No.2942 dated 05.02.2021 under the Chairmanship of Hon'ble Deputy Chief Minister with Hon'ble Minister (Urban Development) and Hon'ble Minister (Revenue) as Members to examine all aspects of the current system, report of the Expert Committee and the suggestions/feedback/comments received from the stakeholders/general public.

The Council of Ministers vide Cabinet Decision number 2983 dated 22.03.2021 has accepted the report on Delhi Excise Reforms prepared by the Group of Ministers (GoM) chaired by Hon'ble Deputy Chief Minister Sh. Manish Sisodia, Hon'ble Minister of Health & UD Sh. Satyendar Jain and Hon'ble Minister of Law & Revenue Sh. Kailash Gehlot as Members.

The Department has been directed vide Cabinet Decision No.2983 dated 22.03.2021 to implement the report of Group of Ministers (GoM) and accordingly prepare Excise Policy for the year 2021-22, make requisite amendments to the Delhi Excise Act and Delhi Excise Rules, wherever required and take all other steps for implementation of the report of GoM.

The Group of Ministers vide Minutes dated 05.04.2021 recommended and approved additional clarifications/modifications in the Report of the GoM.

In line with the report of the Group of Ministers (GoM) as approved by the Council Of Ministers and the additional clarifications/modifications of the GoM, the Excise Policy for the year 2021-22 has been framed, with the following objectives:

- i) To ensure generation of optimum revenue for the Government, eradicate the sale of spurious liquor/non-duty paid liquor in Delhi and transform the consumer experience.
- ii) To simplify the highly complex, heavily regulated excise regime ensuring ease of doing business in the overall trade.
- iii) To not allow formation of any monopoly or cartel.
- iv) To allow the responsible players in the industry to carry out the trade transparently without resorting to any proxy model.
- v) To ensure equitable access of liquor supply to all the Wards/area of Delhi so that there are no un-served and under-served localities eliminating the problem of spurious/non-duty paid liquor.
- vi) To put in place a simplified duty and pricing mechanism that is periodically reviewed.

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- vii) To ensure accountability on part of the licensee in terms of revenue enhancement besides keeping in check the emergence of monopolies and cartels.
 - viii) Promotion of consumer choice. Ensuring availability of popular as well as niche brands so that the customer has a wider choice.
 - ix) Systemic measures to check smuggling and bootlegging, such as adequate spread of retail vends and insignificant or no price differential with the neighbouring States thereby eliminating the arbitrage for smuggling.

3. FRAMEWORK FOR GRANT OF WHOLESALE LICENSE IN FORM L-1:

3.1.1 The wholesale license in Form L-1 for supply of Indian and Foreign Liquor shall be granted subject to the following:

- i) The license shall be granted only to high end professional business entities with years of distribution experience comparable to that of global industry standards in supply of Indian and Foreign liquor but excluding Country Liquor. High benchmark and strict parameters to be set for any entity that wish to be a L1 distributor in Delhi. These entities shall have the expertise, experience, ambition and financial wherewithal to set-up large scale distribution operations that should match global quality and industry standards.
- ii) The license shall be granted to private business entities which have distribution experience in liquor trade in any State of India for at least 5 years.
- iii) The entity holding wholesale license in the Form L-1 shall not be a manufacturer/winery/brewery/ bottling plant, anywhere in the country or abroad either directly or through any sister business entities.
- iv) The entity holding wholesale license shall also not hold any retail license directly or indirectly and shall only make supplies to Zonal Licensees/retail vends in the form of L-7Z, L-7V & L-7SP1..
- v) Any manufacturer that wishes to sell its products in Delhi will have to choose one of the licensed L-1 distributor holding wholesale license for supply of Indian and Foreign liquor and also holding bonded warehouse licenses in the form of L-31 as an exclusive distributor, for all its brands.

3.1.2 ELIGIBILITY :

- i) The wholesale license in the Form L-1 shall be granted to a business entity having wholesale Distribution experience in the liquor trade in any State/UT in India for at least 5 years.
- ii) The entity applying for the license in Form L-1 shall have a wholesale liquor distribution turnover of minimum Rs. 150 crore every year for 3 consecutive financial years (in the block of financial years 2017-18, 2018-19, 2019-20 and 2020-21.)
- iii) Any entity eligible to execute a contract can apply for the L-1 license. Joint Venture between entities is allowed to apply. In case of Joint

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Venture, at least one of the Joint Venture partner firm should individually have the required experience of 5 years in wholesale distribution of liquor and individually have liquor distribution turnover of minimum Rs.150 crore per annum."

- iv) The turnover and experience of the Joint Venture partners will not be added for the purpose of qualifying the minimum eligibility criteria.
- v) For the purpose of qualifying the eligibility criteria, only the turnover of entire wholesale distribution business consisting of Indian Liquor (excluding Country Liquor) and Foreign Liquor will be counted. To illustrate, in case of applicants from Delhi – the turnover means WSP + excise duty for L-1 & L-1F. For the applicant from other States – equivalent criteria shall be considered.
- vi) For the purpose of meeting the eligibility requirements, wherever manufacturers have wholesale licenses, if an entity is able to submit documentary evidence that it was an agent of the manufacturer and managing their entire wholesale operations, that part of the experience and turnover of the manufacturer which was managed by the applicant agent will be counted to meet the eligibility requirements of the applicant agent.
- vii) No manufacturer or retail license holder will be allowed to apply for wholesale license or vice versa. If wholesalers and manufacturers/retailers are common entities, there is possibility of formation of syndicates leading to overcharging and brand influencing/pushing by entering into exclusivity arrangements with certain brands at the cost of exclusion of others. The retail license holder should not have any manufacturing facilities/distilleries/breweries/wineries anywhere in the country or abroad either directly or through any sister concerns/related entities. For this purpose, sister concerns/related entities shall mean that the entities should not have common proprietor or partners or directors. Majority ownership (51% or more) of the proprietorship or partnership or company should not lie with the same person in all the entities. The entities should not have a holding-subsidiary relationship or are not subsidiaries of the same holding company".
- viii) The license holder in the form of L-1 license shall not own directly or indirectly any of the retail vends.
- ix) There shall be no separate license for distribution and wholesale of foreign liquor and license in the form of L-1F will become redundant. Also, license in Form L-9 shall become redundant.

3.1.3 LICENSE FEE:

- i) The annual L-1 license fee for the year 2021-22 shall be Rs.5 crore irrespective of the number of brands.
- ii) A nominal charge of Rs.5000/- will be levied for each bonded warehouse license to be granted in the Form L-31.

3.1.4 REGISTRATION OF BRANDS:

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- i) All the brands for sale in the National Capital Territory of Delhi shall have to be registered with the Excise Department of the Government of National Capital Territory of Delhi (hereinafter called "the Excise Department").
 - ii) The registration of brands shall be open throughout the licensing year 2021-22 on payment of brand registration fee of Rs. 1 lakh per brand and Label Registration fee of Rs.5,000/- (Rs. Five thousand) per label. This is in respect of all beer, wine, spirit etc.
 - iii) Registration of brands and labels can be done either directly by the manufacturer or by L-1 licensee on behalf of the manufacturer during the course of the excise year. Further, any manufacturer can also change from one L-1 licensee to any other L-1 licensee after liquidation of entire inventory and giving a minimum of 10 days clear notice to the Excise Department.
 - iv) The registration and approval of the brands shall be subject to fulfilling, besides all other conditions of the Delhi Excise Act, 2009 and the Rules made there under, the following conditions: -
 - a. It shall be a product of a manufacturing unit (including a bottling unit) duly licensed by the respective Government.
 - b. It shall be made from neutral alcohol (double distilled), extra neutral alcohol, etc. Each and every consignment of Indian Liquor imported into Delhi is accompanied by a certificate of quality report duly certified by both the Technical head of the unit and the Excise authority attached to the unit confirming that the products are as per BIS standard and produced out of ENA.
 - c. Only such Indian Liquor brands, as have their Trade Mark registered, shall be allowed registration in Delhi. However, the brands with registered trademark licensed to the applicant under a valid agreement made in accordance with the Trade Mark Act, 1999 will be permitted.
 - d. The brands with Foreign Trade Mark Registration Certificates (TMCs) will be allowed registration in the Licensing year 2021-22 provided they have applied for registration to the Trade Mark Registration Authority of India before the submission of application for registration of the particular brands, subject to the condition that no brand shall be allowed to be registered in Delhi having identical or deceptively similar Trade Mark which is already registered in the name of a different proprietor in respect of the same goods or description of goods. This will however be subject to the verification of authenticity of Foreign Trade Mark Registration Certificate (TMC) by the concerned Issuing Authority.
 - e. Trade Mark Registration Certificate is not required for brands of Wine and Beer.

v) The eligibility criteria for registration of brands of various categories of liquor is as under:

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- a) The Whisky brands shall be divided into five categories so far as the eligibility for Licensing/registering various brands is concerned. These categories are as follows: -

CATEGORY I (Economy Brands of Whisky) (Brands with retail price up to Rs.140/-per quarts):

These brands shall be allowed registration in Delhi only if the brand has sold a minimum of 80,000 (Eighty Thousand) cases in any of the two preceding financial years i.e., 2019-20 or 2020-21, excluding Delhi. The brands shall also qualify for registration, if the above minimum requirement of cases sold is fulfilled at any time during the financial year 2021-22.

CATEGORY II (Brands with retail price between Rs.141/- and 250/- per quarts):

These brands shall be allowed registration in the National Capital Territory of Delhi only if the brands have sold a minimum of 1,20,000 (One lac twenty thousand) cases all over India, including the National Capital Territory of Delhi in any of the two preceding financial years i.e., 2019-20 or 2020-21. The brands shall also qualify for registration, if the above minimum requirement of cases sold is fulfilled at any time during the financial year 2021-22.

CATEGORY III (Brands with retail price between Rs.251/- and Rs. 400/-per quarts):

These brands shall be allowed registration in the National Capital Territory of Delhi only if the brands have sold a minimum of 60,000 (Sixty Thousand) cases all over India, including the National Capital Territory of Delhi in any of the two preceding financial years i.e., 2019-20 or 2020-21. The brands shall also qualify for registration, if the above minimum requirement of cases sold is fulfilled at any time during the financial year 2021-22.

CATEGORY IV (Brands with retail price from Rs.401/- per quarts and above):

No sale figures will be required in this category.

CATEGORY V

An international whisky brand being bottled in India and with retail price up to Rs.600/- per quarts shall be registered only if it has sold over 5,00,000 (Five lac) cases worldwide in any of the two preceding financial year i.e., 2019-20 or 2020-21. The brands shall

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also qualify for registration, if the above minimum requirement of cases sold is fulfilled at any time during the financial year 2021-22.

The above eligibility conditions will apply to new brands as well as to the existing brands at the time of the registration for the licensing year 2021-22.

- b) The Rum brands shall be divided into three categories so far as the eligibility for Licensing / registering various brands is concerned. These categories are as follows:-

CATEGORY I (ECONOMY RUM BRANDS):

A Rum brand with retail price up to Rs.120/- per quarts shall be registered only if it has sold 50,000 (Fifty Thousand) cases all over India, including the National Capital Territory of Delhi in any of the two preceding financial years i.e., 2019-2020 or 2020-2021. The brands shall also qualify for registration, if the above minimum requirement of cases sold is fulfilled at any time during the financial year 2021-22.

CATEGORY II

A Rum brand with the retail price between Rs. 121/- and Rs. 250/- per quarts shall be registered only if it has sold 60,000 (sixty thousand) cases all over India, including the National Capital Territory of Delhi in any of the two preceding financial years i.e., 2019-2020 or 2020-2021. The brands shall also qualify for registration, if the above minimum requirement of cases sold is fulfilled at any time during the financial year 2021-22.

CATEGORY III

For Rum brands with the retail price above Rs. 250/- per quarts, no sale limit has been prescribed.

The above eligibility conditions will apply to new brands as well as to the existing brands at the time of the registration for the licensing year 2021-22.

- c) The Beer brands shall be divided into five categories so far as the eligibility for Licensing / registering various brands is concerned. These categories are as follows:-

CATEGORY I

A Beer brand with above 5 per cent alcoholic strength & MRP up to Rs. 100/- per quarts shall be registered only if it has sold 3,50,000 (Three lakh fifty thousand) cases all over India, including the National Capital Territory of Delhi in any of the two preceding

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financial years i.e., 2019-2020 or 2020-2021. The brands shall also qualify for registration, if the above minimum requirement of cases sold is fulfilled any time during the financial year 2021-22.

CATEGORY II

A Beer brand up to 5 per cent alcoholic strength & MRP up to Rs. 100/- per quarts shall be registered only if it has sold 1,50,000 (One lac fifty thousand) cases all over India, including the National Capital Territory of Delhi in any of the two preceding financial years i.e., 2019-2020 or 2020-2021. The brands shall also qualify for registration, if the above minimum requirement of cases sold is fulfilled any time during the financial year 2021-22.

CATEGORY III

For Beer brands with alcoholic strength above or below 5% (both) with Maximum Retail Price (MRP) of above Rs. 100/- per quarts bottle (650 ML), no sale limit has been prescribed.

CATEGORY IV

For Diet Beer brands, no sale limit has been prescribed. Diet Beer should have alcoholic strength below 5% and caloric value less than 31 g per 100 ml.

CATEGORY V

An international Beer brand (including mild beer) shall be registered only if it has sold over 5,00,000 (Five lac) cases worldwide in any of the two preceding financial years i.e., 2019-2020 or 2020-2021. The above eligibility conditions will apply to brands for future registration as well as to the existing brands at the time of registration for the licensing year 2021-22.

d) For Gin/ Brandy/ Vodka/ Wine/ Liqueur/Alcopop/ Mixed Alcoholic Beverages with alcoholic strength of less than 8% and other liquors, no sale limit has been prescribed.

e) Indian Liquor Brands (Whisky and rum only) having retail price up to Rs. 140/- declared, as economy brand will also be sold through L-72L-7V vendors. The existing L-14 license shall become round-trip. Economy brands will be sold only in two categories (75 degree and 60 degree) of retail price up to Rs. 140/-. L-1 licensee will be allowed to lower ex-distillery/wholesale price so as to bring their brands at par with the economy brands. However, once a brand has been declared as economy brand, it shall continue to be so, during the currency of the licensing year and the licensee shall not be

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permitted to opt out of this category once he has exercised his option.

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3.1.5

INFORMATION REGARDING OTHER RELATED LICENSES:

- i) The license in the Form L-1 shall only be granted for wholesale distribution of Indian liquor and foreign liquor, except country liquor.
- ii) Holders of L-1 licenses will be permitted, under Rule 66(1) of the Delhi Excise Rules 2010 to sell Indian Liquor and Foreign liquor including beer only to vendors having license in form L-7Z & L-7SP1 liquor licenses granted by the statutory authorities and cannot sell directly to any other permit/license holder.
- iii) The Excise Department and the Government shall be under no obligation to grant any particular number of L-7Z & L-7SP1 liquor licenses. The holder of L-1 licenses shall not be entitled to any compensation or relief on the ground that a particular number of L-7Z & L-7SP1 liquor licenses was not granted.
- iv) Each L-1 license holders will need to have a separate bonded warehouse license in the form of L-31. The Licensee shall be responsible for any act of omission or commission done by the business entity or by the person appointed by the business entity as authorized representative/executive/ manager / agent or attorney for carrying out day to day business affairs. The person so appointed once shall not be changed during the currency of the license without the prior intimation to the Deputy Commissioner Excise, Government of NCT of Delhi (hereinafter called "the Deputy Commissioner").

3.1.6 OTHER CONDITIONS OF LICENCE:

- i) License in Form L-1 for the licensing period shall be *inter alia* subject to the general conditions as contained in Rules 34, 35, 36, 37, 38, 39, 50, 51, 53, 61, 62, 63 and 66(1) of the Delhi Excise Rules, 2010, and orders/instructions issued there under, from time to time, and any law in force in the National Capital Territory of Delhi relating to liquor and bonded warehouses.
- ii) These terms and conditions, unless repugnant to the express provisions of the Delhi Excise Act, 2009, and the Rules made there under, shall be in addition to the said Act and the Rules which are deemed to be incorporated in these Terms & Conditions as if they are expressly set out herein. Applicants are advised to access, read and understand the same before applying.
- iii) The Wholesale price (WSP) for the brands of the Indian Liquor and foreign whisky/ Beer/ Wine/ Rum/ Gin/ Vodka/ Liqueur/ Alcopop/ Mixed Alcoholic Beverage which qualify for the registration for the year 2021-22 will be fixed by the Commissioner under the Delhi Excise Rules, 2010.

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- iv) The licensee shall keep at least one week's stock in his bonded warehouse at all times, of all the brands approved for sale in the National Capital Territory of Delhi, so that uninterrupted supply to the retail vends in the form of L-7Z, L-7V & L-7SP1 can be maintained throughout the licensing year. In case, the licensee fails to maintain the required stock, action under section 16, 17 and other relevant sections of the Delhi Excise Act, 2009, shall be taken against him.
 - v) All the licensee will be bound by the provisions of Delhi Value Added Tax (VAT) Act, 2004.
 - vi) The Deputy Commissioner (Excise) and the licensee shall monitor demand supply patterns, assure normalization of supplies to retail vends in the form of L-7Z, L-7V & L-7SP1 and shall prevent supply of spurious and adulterated liquor by manufacturers, vend owners and wholesale distributors.
 - vii) Each Licensee should set-up a Government approved mechanism/ laboratory at its bonded warehouses granted in the form of L-31 to check the presence of spurious liquor in each batch of liquor received from the manufacturers. The L1 license holder will have the right and responsibility to systematically check the product being sent to them for spurious liquor and will have to inform the Excise Department in case any spurious liquor is found in their supplies. Excise Department will separately issue SOP in this regard.
 - viii) Breach of terms and conditions may result in non-issue of import/transport permits and suspension/cancellation of L-1 license.

3.1.7 DECLARATION OF EDP:

- i) The EDP will be declared on the basic premise of lowest EDP/Ex-Brewery/Ex-Winery Price (EWP) Price net of all duties/fees, discounts/commission of whatsoever nature allowed in respect of any market in India, excluding NCT of Delhi and CSD.
- ii) For this purpose, the minimum ex-distillery price (EDP)/ Ex-Brewery Price (EBP)/ Ex-Winery Price (EWP) during the period of 1st April 2020 to 31st March 2021 will be the basis for the fixation of the pricing.
- iii) It shall be incumbent upon the supplier to pass on the benefit of lowering of EDP/EBP/EWP in any of the States post approval in Delhi, within 7 days to the Excise Commissioner of Delhi, to enable him to re-fix the WSP.

3.1.8 FIXATION OF WHOLESALE PRICE:

Price for final WSP/ Price to Retailer will be fixed by the Excise Commissioner as under:

(a) For IMFL:

Sl. No.	Price Parameter	Rate of Calculation
1	EDP (per case)	Determined
2	Export Pass Fees (per case)	As per Exporting State Rule
3	Import Pass Fees	₹50 per case

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4	Freight Charges	$\square 300 + \square 30 \text{ per km for 600 cases}$
5	Handling Charges (per case)	$\square 10$
6	Insurance Charges (per case)	@0.3% on #1
7	Landed Price	$= (1+2+3+4+5+6)$
8	Profit Margin for L-1	12% of #7
9	WSP	$= (7+8)$
10	Excise Duty	As per Rule 152
11	VAT	Applicable VAT Rate x (9+10)
12	Price to Retailer	$= (9+10+11)$

(b) For Foreign Liquor(FL):

Sl. No.	Price Parameter	Rate of Calculation
1	Cost, Insurance & Freight (per unit)	Determined
2	Customs Duty (per unit)	As per the Customs Act 1962 & Rules
3	Import fee (per quart)	Rs.50/-
4	Profit Margin (per unit for manufacturer)	Determined by Licensee
5	EDP (deemed)	$= (1+2+3+4)$
6	Profit margin for L.1	12% of 5
7	WSP (per unit)	$= (5+6)$
8	Excise Duty (per unit)	As per Rule 152
9	VAT	Applicable Rate x (7+8)
10	Price to Retailer	$= (7+8+9)$

3.1.9 LOGISTICS AND INFRASTRUCTURE:

For implementation of the Excise Supply Chain Information Management System (ESCIMS), the standard operating procedures for barcoding shall be made available to all the licensees of the Department of Excise, Entertainment and Luxury Tax of NCT of Delhi, who shall be required to procure, install and make necessary provisions for IT and non IT infrastructure at his licensed premises as may be required for successful implementation of the Excise Supply Chain Information Management System. The Licensee shall adhere to all instructions/orders of the Department regarding supply of consignment to the retail vends of liquor. This includes instructions/orders regarding bar Coding. Further, Excise Adhesive Labels (EALs) manufactured by SPMCIL shall be implemented in a timely manner as and when directed by the Department. The new labels that would be introduced will have high end security features which cannot be cloned and duplicated, thereby extenuating the chances of duty evasion.

3.1.10 The grant of L-1 (wholesale) license shall be subject to the acceptance of these terms and conditions as a whole and the licensee should adhere to all

provisions of the Delhi Excise Act, 2009, the Delhi Excise Rules, 2010 and instructions issued there under.

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3.1.11 An officer to be designated as Deputy Commissioner (Wholesale Operations). The officer shall have the following responsibilities:-

- i) To prevent unfair trade practices, to monitor operations and ensure overall supervision of wholesale dealers
- ii) To constantly monitor demand supply patterns, assure normalization of supplies. DC will have authority to take necessary steps to ensure that the supply to retail vend from wholesale are smooth.
- iii) To prevent supply of spurious and adulterated liquor by manufacturers, vend owners and wholesale distributors.
- iv) To ensure equitable distribution of stock among all vends by wholesalers.
- v) To ensure no wholesale licensee encourage brand pushing.
- vi) To conduct surprise checks on distributors bonded warehouse.
- vii) To ensure CCTV system implementation at all distributor bonded warehouse with a live feed being centrally provided to the DC office.
- viii) To ensure no branding violations are encouraged by wholesalers.
- ix) To ensure track and trace under ESCIMS.

3.1.12 The license will be cancelled in case any of the above conditions is violated with a permanent ban on distributing liquor in Delhi and the entire license fees will be forfeited. The Commissioner/Deputy Commissioner reserves the right to cancel or suspend any L-1 license as per provisions of section 17 of Delhi Excise Act, 2009.

3.1.13 The Government reserves the right for a mid-term review of manner of levying duties / fees and amount of duties / fee etc. to be paid / payable in case any amendment is made to the Act, Rule or Law related to liquor & bonded warehouse in Delhi during the period of license. Accordingly the changes if any shall be binding on all the L-1 licensees.

3.1.14 Sustainable and eco friendly alternative packaging material like Aseptic carton packs e.g. tetra packs may be allowed/encouraged. Excise department will work with industry to monitor the quality standards for the same.

3.1.15 The detailed terms and conditions for the grant of wholesale licenses in Form L-1 is annexed.

4. FRAMEWORK FOR GRANT OF RETAIL LICENSE IN FORM OF L-7Z, L-7V & L-7SP1 IN DELHI:

4.1.1. The priority of the Government is to promote consumer choice and availability of popular as well as niche brands so that the customer has a wide choice, besides taking systemic measures to check smuggling and bootlegging and ensure that there is adequate spread of retail vends in Delhi. The process of granting of the license will be such as to ensure equitable coverage so that there is no instance of un-served and underserved areas in Delhi including Non-Conforming Areas. The objective is to ensure equitable access of liquor supply to all the Wards/areas of Delhi eliminating

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the possibility for spurious/non-duty paid liquor. It is also important to ensure accountability on part of the licensee in terms of revenue enhancement besides keeping in check the emergence of monopolies and cartels.

In view of the above, **the framework for grant of retail licenses shall be as under:**

- i) The number of retail liquor vends will be 849, including five super premium retail vends.
- ii) There shall be no Government owned liquor vends for IMFL/FL and licenses in the form of L-6, L-6FG & L-6FE will become redundant.
- iii) Delhi shall be distributed into 32 pre-defined zones. There shall be a new license in the form of L-7Z to be granted to each zone operator/allottee through e-tender and bidding. This method of zoning and e-tendering shall ensure that each zone operator contributes significant revenue in the form of highest bid per zone.
- iv) The revenue collection shall be substantially subsumed into the license fee of Retail vends in form of L-7Z and the license fee of each L-7Z shall be paid monthly in equal installments from the date of commencement till the end of the fiscal year as per Rule 48 with The Delhi Excise Rules, 2010.
- v) A new license category L-7V shall be granted to each zone operator/allottee holding license in the form of L-7Z enabling the licensee to operate specified number of retail liquor vends in the zone.
- vi) Allotment of 32 L-7Z licenses and 844 L-7V retail vends licenses shall be made through e-tender process with the reserve price for license fees as the base for bidding.
- vii) The vends in the airport zone will be allowed to operate for 24 hours and will be further permitted to have shop in shop concept for exclusive display of various brands.
- viii) There shall be a new category of retail vend license in Form L-7SP1- Super Premium License, which shall be 5 in number and shall be premium, international quality retail vends and shall offer high-end walk-in experiences for consumers. These 5 Super Premium licenses (L-7SP1) will be tendered separately in one group to one entity to be opened anywhere in the city except the Airport Zone.
- ix) The reserve license fee for Super Premium (L-7SP1) vends shall be two and a half times of the Average reserve license fees of a L-7V vend in Delhi.
- x) Average reserve license fees of a vend in Delhi = Sum total of reserve price of all zones/ total number of vends (849 vends)

4.1.2 ELIGIBILITY TO HOLD A LICENSE:

- i) No manufacturer or wholesale license holder will be allowed to bid for zonal license of retail vend or vice versa. If retailers and manufacturers/wholesalers are common entities, there is possibility of formation of syndicates leading to overcharging and brand influencing/pushing by entering into exclusivity arrangements with certain brands at the cost of exclusion of others. The retail license

holder should not have any manufacturing facilities/distilleries/breweries/wineries anywhere in the country or abroad either directly or through any sister concerns/related entities. For this purpose, sister concerns/related entities shall mean that the entities should not have common proprietor or partners or directors. Majority ownership (51% or more) of the proprietorship or partnership or company should not lie with the same person in all the entities. The entities should not have a holding-subsidiary relationship or are not subsidiaries of the same holding company.

- ii) Any private legal entity or individual who has proof of filing Income Tax Returns for the last three assessment years is eligible to participate in the bid.
- iii) The entity to participate in the tender for zonal license of retail vend should have net worth of at least Rs.6 crore, if the entity intends to participate in tender for one zone and net worth of at least Rs.12 crore, if the entity intends to participate in tender for more than one zone.
- iv) No entity will be allocated more than two zones in order to ensure that there is no market capture and cartelization.
- v) The carpet area of the retail vend holding license in form L-7V should not be less than 500 sq. feet (An exception with the approval of the Government could be made only for vends in non-conforming areas) and not more than 2000 Sq Feet.

4.1.3 LICENSE FEE:

- i) Each zone holding L-7Z license shall have a reserve license fee on the basis of the following formula: -

1.	Existing License fee	=Rs. 8 lakhs multiplied by number of vends in the zone (For Airport vends the fees would be calculated Rs. 16 lakhs per vend)
2.	Excise Duty	=2019-20 Excise Duty of the all the existing vends excluding Country liquor (L-8) vends in the proposed zone
3.	Average VAT	=2019-20 (VAT on wholesale i.e. 1871 crore + VAT on retail i.e. 130 crore) to be apportioned pro-rata to the vends in that zone
4.	Excise Duty on HCR including Additional Excise duty on HCR	=2019-20 Total Excise duty on HCR (including additional excise duty) to be apportioned pro-rata to the vends in that zone (Rs. 195.20 crores +Rs. 21.12 crores= Rs. 216.32 crores)
5.	Excise duty on Buffer stock lying in BWII (Diff. b/w IP receiving & TP receiving)	=2019-20 Excise duty on Buffer stock lying in BWII (Diff. b/w IP receiving & TP receiving) Rs. 54.08 crore
6.	Total revenue for the zone in 2019-20	=1+2+3+4+5
7.	Add 10% to account for year on year growth	=10% of 6
8.	Total Reserve License fee of the zone	=6+7 (Rounded off to the nearest highest number)

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- ii) The license fees for the first year will only be charged on a pro-rata basis from the scheduled date of commencement of business to the end of the fiscal year 2021-2022. For illustration, if there are 9 operative months left in the fiscal year after the scheduled date of commencement of business, the license fees will be payable only for 9 months calculated on pro-rata basis. The license fee of each zone shall be paid by the licensee in accordance with the provisions of Rule 48, wherein a licensee shall, by the 7th of the month in which he begins his business under his license and thereafter by the 7th of every subsequent month, pay in advance one-twelfth of the annual license fee till the whole fee is paid. The successful bidder shall deposit 25% of the annual license fee as security in accordance with rule 48. The 25% security deposited by the licensee shall be adjusted at close of the year. He may, however, at any time, pay the whole amount due if he so wishes.
 - iii) If a licensee defaults in paying the monthly advance license fee, either partially or fully, then he shall be liable to pay, on the sum due, a simple interest at the rate of 12% per annum from the date next following the day on which such payment became due. Further, if the default continues beyond the 15th day of the month, then an additional penalty at the rate of 0.1% per day on the sum due till the date of actual payment shall be levied. Further, if the licensee fails to pay all the dues (including interest and penalty) by the last day of the month then security deposit shall be forfeited and the license shall be cancelled and re-tendered. The licensee will also be blacklisted and prohibited from participating in any other tendering process for a period of two years.
 - iv) License fee shall be per zone and there is no method for per vend license fee, as the successful bidder of the zone will have to pay the pro-rata monthly fee for a zone as a whole even if for any reason he chooses to set up less than the prescribed number of vends in his zone.
 - v) The license fee may be increased on an annual basis to be determined by the Government every year.

4.1.4 DISTRIBUTION OF RETAIL VENDS IN DELHI:

- i) The 272 wards in 68 Assembly Constituencies are divided into 30 zones. Each zone shall have 9-10 wards and shall be allowed to have a maximum of 27 retail vends (L-7V), having on average 3 retail vends in each ward. However, each zone operator (L-7Z licensee) will have to operate 2 'mandatory vends' in each ward allocated in the zone and the remaining vends will be 'freehold vends' that can be operated anywhere within that zone.
- ii) The New Delhi and Delhi Cantonment Assembly Constituencies do not have Wards and 29 vends shall be allocated for New Delhi and Delhi Cantonment Assembly Constituencies together.
- iii) There shall be 10 retail vends at the Indira Gandhi International Airport.
- iv) The distribution of L-7V retail vends in wards shall be as under:

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#	Zones	Vends in each Zone	Total Vends	Wards Allocated	Wards in each Zone	Mandatory Vends in each Ward	Total Mandatory Vends	Freehold Vends	Mandatory Vends in each Zone	Freehold Vends in each Zone (approx.)
MCD Area	30	27	810	272	9*	2	544	266	18*	9*
NDMC and Cantonment Area	1	29	29	0	0	0	0	0	0	0
Delhi Airport	1	10	10	0	0	0	0	0	0	0
Total	32		849	272						

*NOTE: Due to rounding off, 2 Zones will have 10 Wards each while the other 28 will have 9 wards each. However, each zone will have exactly 27 vends.

(v) Distribution of Municipal Wards in the Zones and the base reserve license fee is annexed.

4.1.5 TENDER PROCESS FOR ALLOTMENT OF THE ZONES:

- i) Allotment will be made through e-tender process with the reserve price for license fees as the base.
- ii) A non-refundable participation fee of Rs.10 lakh per bid is prescribed for each valid bid per zone.
- iii) An entity is free to bid for as many zones as it chooses including all the 32 zones.
- iv) The bids will be opened in a pre-determined order, e.g. Zone-1, Zone-2..... Zone-32, to be decided and published by the Government before opening of the bids. As and when any particular entity is declared winning bidder for two zones, the said entity's bids for the remaining zones will be considered invalid and will not be opened.
- v) If any applicant wishes to participate in the bid for only one zone then he shall submit an EMD of Rs.30 crore. If he wants to participate in more than one zone, he shall submit EMD of Rs.60 crore. This EMD will be refunded if the applicant does not win the bid. If the applicant does not accept the license after winning the bid within the stipulated time frame, the EMD amount shall stand forfeited.
- vi) The successful bidder for a zone shall provide a security deposit to match 25% of the winning bid amount within one week of the date of issue of Letter of Offer, after adjusting the initial EMD. If a successful bidder fails to pay the 25% security deposit, the EMD shall stand forfeited. The bidder will also be blacklisted and prohibited from participating in any other bidding process for a period of two years. In case, the security deposit is less than the EMD, then the remaining amount will be adjusted towards the payment of first month license fee.
- vii) The winning bidders for L-7Z license will get a time of 90 days and L-7SP1 Super Premium outlets will get 6 months from the date of issue of L-7Z & L-7SP1 license to commence business in all their shops. This

scheduled date of commencement will be non-negotiable and if any licensee is unable to start operations (partially or fully) by then, they will still be liable to pay the first installment.

- viii) If the licensee is found being engaged in major malpractices, its entire zone license will be cancelled immediately and re-tendered thereafter.
- ix) For airport zone licenses, the H1 bidder shall be issued the L-7Z license only after obtaining No Objection Certificate (NOC) from the Airport Authorities within 30 days. After grant of the license, the Airport Zone Licensee will get a time of 60 days from the date of issue of license to commence business in all their vends. This scheduled date of commencement will be non-negotiable and if any vend is unable to start operations by then, they will have to still pay the first installment. If, for some reason, the H1 bidder fails to obtain NOC from Airport Authorities within 30 days, then the offer will be given to the subsequent bidder (H2, H3 etc. in that order) subject to the condition that the license fee shall be that of H1 rate.

4.1.6 TERMS & CONDITIONS TO BE FOLLOWED BY RETAIL LICENSEE:

- i) The proposed retail vend in the form of L-7V should comply with Rule 51(1) of the Delhi Excise Rules, 2010. The retail vends can be opened in any of the markets, malls, commercial roads/areas, local shopping complexes (LSCs) etc. as long as the standard rules and regulations of opening a new vend in Delhi is followed which includes restrictions on opening vends within a specified distance of schools, religious institutions etc.
- ii) Every vend shall provide a walk-in experience and designed accordingly. To illustrate, customers will not be allowed to crowd outside a vend or in the pavement and buy through the counter. Each customer shall be given access inside the vend and the entire selection and sale process shall be completed within the vend premise. The vend to have closed glass doors.
- iii) Vends will need to be air conditioned and well lit.
- iv) Each vend will have CCTV cameras installed inside and outside the shop and the recording shall be maintained minimum for a period of one month.
- v) Adequate security arrangements shall be provided by the licensee in and around each vend.
- vi) Licensee shall be responsible for law and order and security around their shop. In case the shop causes nuisance for the neighbourhood and complaint is received by the Government, the license of that particular vend will be cancelled. However, there shall be no reduction in the license fee for the zone.
- vii) The retail licenses shall be renewable subject to timely payment of license fee and compliance of all the rules and regulations.
- viii) The licensees will have to ensure compliance of all the terms and conditions of the license including but not limited to:

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- a. Timely payment of fees
 - b. Ensuring walk-in retail experience
 - c. No major complaints from the nearby community against the shop.
 - d. Neighborhood should not experience any disturbance due to the vend.
 - e. Maintenance of law and order and good conduct in their vicinity.
 - f. Ensuring no spurious liquor is sold.
 - g. Ensuring no brand pushing to consumers.
 - h. Ensuring consumers have choice of brands in their vend.
 - i. Mandatory purchase of supply from L1 license holders in Delhi etc. and no direct purchase from manufacturers.
 - j. Ensuring no underage person is sold alcohol and an ID check is conducted when necessary.
 - k. Licensee will ensure no dry snacks or cooked food outlet gets opened right outside the shop which encourage people to drink and loiter around the shop itself.
- ix) The compliance of license parameters and maintenance of law and order in the vicinity of his vends shall be an important parameter to decide whether his zonal license should be renewed at the end of year.
 - x) Stringent penal action will be taken against any licensee if any of the conditions are not complied to including but not limited to immediate cancelling of the license of the particular vend. It may also lead to non-renewal of zone license in subsequent years.
 - xi) The detailed terms and conditions for the grant of Retail licenses in Form L-7Z is annexed.

4.1.7 SPECIAL CONDITIONS FOR SUPER PREMIUM VEND- L-7SP1:

- i) The retail vend in the form of L-7SP1 should comply with Rule 51(1) of the Delhi Excise Rules, 2010.
- ii) The winning entity for the e-tender of 5 L-7SP1 licenses shall tie-up with any one or more of the zonal operators (excluding Airport Zone) and convert their existing vends into a super-premium vend by arriving at a mutual agreement with the zone operator holding license in the form of L-7Z.
- iii) Super Premium Vends shall have a minimum carpet area of 2,500 Sq. Ft
- iv) Super Premium Vends will be allowed to sell products only above Rs. 200/- MRP for Beer and above Rs. 1000 Retail price for all other spirits including but not limited to Whiskey, Gin, Vodka, Brandy etc.
- v) Super Premium Vends will need to stock at least 50 imported (BIO) liquor brands including wines (BECRS) etc. brands in the store.
- vi) The Super Premium Vends can dedicate up to 10% of their space to sell ancillary products such as Cigars, liquor chocolates etc., high-end art paintings, high value merchandise such as bottle openers, ice boxes, bar glasses etc.

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- vii) The Super Premium Vends can setup a tasting room within the premise which will have to be an enclosed area, not visible from rest of the store. This room can only hold training and tasting sessions.
 - viii) Super Premium Vends are permitted to have shop-in-shop concept for exclusive display of various brands in exclusive shelves, so that the customers can walk-in into the display for their selection of products.
 - ix) Super Premium shops will be allowed to be open till 11 PM, one hour extra from L-7Z/L-7V licensed vends.
 - x) The mechanism for adjusting the license fee of the L-7SP1 licensee against the L-7Z/L-7V shall be that L-7Z / L-7V will continue to pay the total zonal fee and a pro-rata adjustment for the vend tied-up with L-7SP1 will be made against the monthly license fee payable by L-7SP1 licensee. To illustrate, a zone consisting 27 vends is allotted at a zonal license fee of Rs.270 crore per annum and the L-7SP1 consisting of 5 vends is allotted at a license fee of Rs.125 crore; in this case assuming that the L-7SP1 licensee takes all the 5 vends from this particular zone then the zonal licensee will pay annual license fee of Rs.270 crore and the L-7SP1 licensee will pay annual license fee of Rs.75 crore i.e. after taking the pro-rata adjustment of Rs.50 crore.
 - xi) The license fee may be increased on an annual basis as determined by the Government.
 - xii) All the other conditions applicable for L-7V shops would apply unless specifically mentioned as an exception in the above points.

4.1.8 QUALIFICATION CRITERIA FOR L-7SP1

- i) The reserve license fee for Super Premium (L-7SP1) vends shall be two and a half times of the Average reserve license fees of a vend in Delhi. Average reserve license fees of a vend in Delhi = Sum total of reserve price of all zones/ the number of vends excluding the five super premium outlets (849 outlets).
- ii) Allotment will be made through e-tender process with the reserve price as the base license fees. The participation fee of Rs.10,00,000/- shall be levied for participation in the tender process. The EMID for participation in the bid shall be Rs.15 crores.
- iii) Any entity or individual bidding for Super Premium Vends must have experience of operating high-quality liquor vends anywhere in India. At least one of these vends should be a walk-in experience store with 2,500 Sq Ft or above retail area and operational for at least one year.
- iv) Any entity or individual bidding for Super Premium Vends should have experience of retailing of over 50 BIC brands.
- v) Joint Ventures between entities are also eligible to apply. In case of a Joint Venture, at least one of the partner firms of the Joint Venture should have the required experience individually as detailed above.
- vi) The detailed terms and conditions for the grant of Retail licenses in Form L-7SP1 is annexed.

4.1.9 OTHER CONDITIONS OF RETAIL LICENCES

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- i) Every license in form of L-7Z, L-7V and L-7SP1 shall be granted subjected to the conditions that the licensee shall comply with the provision of Delhi Excise Act, 2009, the Delhi Excise Rules framed (hereunder, terms and conditions of grant of license in form of L-7Z, L-7V and L-7SP1 and orders issued by the Excise Commissioner from time to time.
 - ii) L-7V & L-7SP1 Licensee will be entitled to retail sale of Indian and Foreign liquor and shall procure all categories of liquor only from L-1 licensee.
 - iii) No person to whom license has been granted license in Form L-7Z, L-7V and L-7SP1, shall be entitled to claim renewal thereof and no claim shall lie for damages or otherwise in consequence of any refusal to renew a license on expiry of period for which the same remain in force.
 - iv) Every licensee in Form L-7Z, L-7V and L-7SP1 shall be bound to furnish any/all information in connection to their operations truly and faithfully within the time prescribed by the Excise Department. Any refusal to furnish the information, furnishing of false information or non-compliance of orders will be regarded as breach of Terms and Conditions on which the license is granted.
 - v) In case of a surrender of a retail license by a zone allottee, the security deposit shall be forfeited and the zone will be re-tendered and the said licensee will be prohibited from participating in the bidding process for a period of two years.
 - vi) Shifting of retail vends (L-7V & L-SP1) shall be allowed and no additional fees will be charged for the same. However, the condition of number of mandatory and freehold vends in a ward/zone will need to be maintained.
 - vii) Retail license will be a renewable license to be given by the Excise Department as per the Rules.
 - viii) After the completion of the tendering process, the L-7Z licensees will be given two weeks time to submit their inputs regarding the MRP to the Excise Commissioner. The Excise Commissioner will fix MRP for each product after taking into account the inputs from L-7Z and L-7SP1 licensees and the price of the product in the neighboring States i.e Haryana, Uttar Pradesh, Punjab and Rajasthan. The Excise Commissioner will also provide an opportunity of being heard to each L-7Z and L-7SP1 licensee as prescribed in Rule 54. Similar process will be followed at the time of introduction of new brands during the course of the year. The licensee is free to give concession, rebate or discount on the MRP.
 - ix) HCR segment shall directly purchase only from retail vends (L-7V & L-SP1) and not from L1. Similarly, events, weddings and any other day permit holders such as P-10, P-10A, P-13, P-10E shall buy only from retail vendors (L-7V & L-SP1) and not from L-1.

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- x) In-Shop branding will be allowed but no branding will be allowed outside the shop in any form except the signboard for the shop itself. No branding, standees, banners, installations should be put anywhere outside the shop. The branding will have to be strictly limited INSIDE the shop.

4.1.10 POWER TO SUSPEND/CANCEL LICENSE

- i) The Authority granting license in form of L-7Z, L-7V and L-7SP1 may suspend or cancel the license as provided under Section 17 of the Delhi Excise Act, 2009 in the following circumstances, after giving reasonable opportunity of being heard:-
- a) If the license is transferred or sublet by the holder thereof without the permission of Licensing Authority;
 - b) If any excise revenue payable by the holder thereof is not duly paid;
 - c) In the event of any breach by the holder of license or by his servant or by any one acting on his behalf, with his express or implied permission, of any of the Terms and Condition of the license;
 - d) If the holder of license or his agent or employee is convicted of an offence punishable under Delhi Excise Act, 2009 or any other law for the time being in force, relevant and connected with Excise matter relating to Excise Revenue or of any cognizable and non bailable offence under any other relevant law;
 - e) If the purpose for which the license was granted, ceases to exist;
 - f) If the license has been obtained through misrepresentation or fraud.
- ii) The Licensing Authority may order forfeiture of part or whole of Security Amount in case of breach of any of the Terms and Conditions of license in form of L-7Z, L-7V and L-7SP1.
- iii) The Terms & Conditions of the Delhi Excise Act, 2009 and Delhi Excise Rules, 2010 and all orders/directions issued there under shall be deemed to form an integral and inseparable part of the Terms and Conditions as if they were expressly set out in the Terms & Conditions for grant of license in form of L-7Z, L-7V and L-7SP1. Applicants are also hereby advised to access, read and understand the same before applying.

4.1.11 POWER FOR FORFEITURE OF SECURITY:

In case of a surrender of a retail license by a zone allottee, the security deposit shall be forfeited and the zone will be re-tendered and the said licensee will also be blacklisted and prohibited for participating in any other bidding process for a period of two years.

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4.2 Simplification and Rationalisation of liquor pricing including Excise Duty and VAT:

4.2.1. Since the entire Excise duty and VAT has been subsumed into the reserve license fee for retail vends, it is decided that Excise Duty and VAT shall be charged for better control and accounting by the Departments. Hence Excise Duty and VAT shall be charged at the rate of 1% each. However, the VAT for consumption "on" the premises (HCR sector) shall continue to be levied at the rate of 25%.

4.2.2 This will minimize the possibilities of siphoning or avoidance of VAT, Excise duty.

4.3 Sale through Canteen Stores Department (CSD)

At present, sale of Indian Liquor and Foreign Liquor through Canteen Stores Department (holders of License in Form L-23/L-23F) is given rebate of 50% of the Excise Duty on Indian Liquor and 25% on Foreign Liquor. Under the New Excise Policy, the Excise Duty is being substantially subsumed into license fee of Retail Vends. It is proposed that the supply of liquor to the defence personnel should continue seamless and in such a manner so that CSD Store are not burdened by such a heavy license fee as is being expected from the regular retail vends. Further, the GoM has recommended that the Excise duty shall be maintained approximately at the current rates and necessary amendment be made in the rules.

At present, the excise duty contribution from Sale through CSD for the year 2020-21 was 91.87 cr. Accordingly, it is proposed that rate of Excise Duty for Indian and Foreign liquor shall be 65% of the Wholesale Price (WSP) on sale through Canteen Stores Department. At this proposed rates, the overall excise revenue from CSD shall remain at approximately the same level as in the previous years. The change in duty will however lead to proportionate lower Excise duty levy in lower segment brands vis-à-vis the premium segment brands with the overall tax revenue remaining approximately the same. The prices of lower segment of liquor will come down due to rationalization of duty structure. However, the prices of premium liquor brands are likely to rise by proposed modification in duty structure.

4.4 Microbrewery:

The retail vend of beer manufactured by a microbrewery is granted license in form of L-11 and is granted for consumption "off" the premises to any independent restaurant as per approved terms and conditions. In regard to microbrewery, following terms and conditions shall also apply:

4.4.1 Draught beer shall be allowed to be taken away in bottles or 'growlers'.

4.4.2 Draught beer shall also be allowed to be served at permitted events which have the P-10, P-10E, P-11, P-13 permits. However, wherever draught beer is being served as a take away, clear signage and information will be need to put up about its short shelf life and the bottles will have to mention the expiry date clearly.

4.4.3 Micro-Brewery shall be allowed to supply to other bars and restaurants who have L-15, L-16, L-17, L-19, L-20, L-21, L-28, L-29 & L-38 licenses.

4.4.4 The orders can only be placed by the above license holders through a retail vend (L-7V/L-7SP1) who will procure the product from an L1 distributor.

4.4.5 Each micro-brewery will have to appoint a L-1 distributor for any off-premise sale.

4.4.6 The L-1 distributor and the Micro-Brewery will have the responsibility to reinforce the expiry date and ensure no product outside the expiry date is being sold at the outlets.

4.4.7 Any L-15, L-16, L-17, L-19, L-20, L-21, L-28, L-29 and L-38 license holder found selling draught beer after its expiry date will immediately have his license revoked.

4.5 Timely implementation of the new barcodes:

The Excise Department has introduced Excise Adhesive Labels with high end security features manufactured by Security Printing and Minting Corporation of India Limited (SPMCIL) to avoid tax evasion and plugging leakages in supply chain and has signed an agreement with SPMCIL.

These EALs have necessary clauses regarding advanced technology and high security features i.e. (anti-counterfeiting special tag printing ink, mark with 3-D features and Online verification of labels with Checko App) used in the printing of EAL, developed by IIT Kanpur. Accordingly:

4.5.1 The Excise Adhesive Labels (EALs) manufactured by SPMCIL shall be implemented in a timely manner.

4.5.2 The new labels have high end security features which cannot be cloned and duplicated, thereby extenuating the chances of duty evasion. Further, till the implementation of the new barcodes, the present system of bar-coding and ordering through ESCIMS will continue.

4.6 Special Inspection Teams:

The Excise Department is the final authority that has been entrusted with the powers to plug the revenue leakages and protect valuable Government Revenue under the provisions of Delhi Excise Act, 2009, Delhi Excise Rules, 2010 and terms and conditions framed thereunder in. Accordingly:

4.6.1 Special Inspection Teams will be set up to constantly check and examine the conduct and operation of retail vends and warehouses to ensure that none of the licensing terms are being violated. This will be done to maintain the quality standard that is expected of any shop being set up in Delhi.

4.6.2 An officer to be appointed as Deputy Commissioner (Wholesale Operations).

4.6.3 Constitution of special teams for sample collection: Teams will be set up to systematically pick up samples from bonded warehouses, retail vends, hotels, clubs and restaurants across all brands and the report of the same will be published on the website. Any L-1 license holder or retail shop owner found in possession spurious liquor will lose their entire license and will be subject to criminal proceedings as per applicable laws. They will be permanently black listed and barred from operating in Delhi and in good faith, the information of the same will be provided to the Excise Department of all other States.

4.6.4 Supply of spurious liquor is a serious public health hazard. To keep this in check the Government of Delhi will setup a state-of-the-art lab which will specialise in detecting spurious and counterfeit liquor. Government will work with the industry to set the safety standards and practices for the same.

4.7 New License in the form of L-38 for Banquet Halls, Party Places, Farm Houses, Motels, Wedding/Party/Event Venues

Currently, Banquet Halls, Party Places, Farm Houses, Motels, Wedding/Party/Event Venues are required to avail temporary license in form of P-10, P-10A, P-11 & P-13 for parties and functions organized. Accordingly:

4.7.1 New License in the form of L-38 for Banquet Halls, Party Places, Farm Houses, Motels, Wedding/Party/Event Venues with permission to serve Indian and Foreign liquor in all the parties hosted at their premises on payment of one-time annual fee as per the following slab:-

Sl. No.	Carpet Area of Banquet Halls, Party Places, Farm Houses, Wedding/Party/Event Venues (In Sq.Ft.)	Fee (in Rs.)
a)	Upto 5,000	5,00,000
b)	Above 5,000 and upto 15,000	10,00,000
c)	Above 15,000	15,00,000

4.7.2 No separate P-10 license will be required at any event being conducted at these venues once the yearly license is acquired.

4.7.3 The area will be calculated on the basis of the entire usable carpet area which is leased out for events and gatherings. In case of venues with multiple floors, the carpet area of each floor will be calculated.

4.7.4 The venues which conduct multiple events will have to take this mandatory license in order to serve liquor in their premises.

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4.7.5 For in-house party or any function in any Community Centre, the P-10 fee will be applicable at the rate of Rs.10,000/- per event, irrespective of the number of guests.

4.7.6 To serve liquor in Banquet Halls, Party Places, Farm Houses, Motels, Wedding/ Party/Event Venues, the one-time P-10E license fee will be Rs.50,000/- per event, if the said venue does not hold regular license.

5. New Policy for Hotels, Clubs and Restaurants (HCR)

The hospitality industry is a significant contributor to the State's overall economy- from providing employment, generating tax revenues, to being a buyer of goods and services from several other industries and sectors which are dependent and are positively impacted by it. Therefore, it is necessary to create a conducive environment and improve the conditions for smooth operation of business in this industry. Besides, many of the conditions/restrictions related to Excise operations in HCR need to be in sync with the present-day business and social perspectives.

In order to meet the twin goal of increasing Excise Revenue and providing favourable environment and conditions to the licensees of HCR segment, following objectives are taken into consideration:

- i) That, the license fee should be rationalized on the basis of area instead of seat covers.
- ii) That, the age of selling/serving liquor should be in consonance with that of the neighbouring States.
- iii) That, the archaic rules related to not allowing music in independent restaurants and pasting of public notice before grant of HCR licenses should be done away with.
- iv) That, the impractical restrictions relating to storage and serving of liquor should be removed.
- v) That, the requirement of obtaining multiple licenses prior to grant of Bar license may be done away with. Instead, the Fire NOC may be the only mandatory requirement for obtaining the Bar license. This will go a long way towards 'Ease of Doing Business' in the National Capital.
- vi) That, the timings of operation of Bars may be brought at par with the neighbouring cities.
- vii) That, the operational requirements of HCR segment may be relaxed by permitting liquor service in the open spaces viz. terrace/balcony/lower area, additional dispensing counters with nominal fee, easy transfer of license, etc.

5.1 Policy initiatives for Ease of Doing Business

- i) Licensees of HCR shall be allowed to serve any Indian Liquor and Foreign Liquor in any area within the licensed premises, including open spaces viz. terrace / balcony / lower area of licensed premises with the condition that the liquor serving area shall be screened off from the public view.
- ii) The bars in Hotels, Restaurants and Clubs are allowed to operate till 03:00 A.M. except those licensees which have been given license to operate round the clock service of liquor.

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- iii) License fee for the HCR segment is rationalized on the basis of size/area of the premises duly endorsed on the license, instead of seat covers. Further, annual 10% automatic increase in license fees is discontinued. Decision on fees escalation will be taken on an annual basis by the Government.
 - iv) The HCR licenses shall be issued with the mandatory requirement of Fire NOC as per the guidelines of Delhi Fire Service.
 - v) Hotel, Clubs and Restaurants shall have to place Purchase Orders with the Retail Licensees only.
 - vi) The licensee will be allowed to serve Indian Liquor, Foreign Liquor, wine or beer either in glasses or in full bottles. However, it shall be the sole responsibility of the licensee to ensure that no customer takes the served bottles out of the licensed premises.
 - vii) The licensee may store Indian Liquor and Foreign Liquor at any place, including refrigerator, within the licensed premises.
 - viii) The licensee may retain two dispensing counters without any additional charge. However, for operating more than two dispensing counters, additional payment @ 5% of the applicable license fee per additional counter shall be charged.
 - ix) The requirement of pasting of public notice before issuance of HCR licenses is now dispensed with.
 - x) The last date of payment of excise renewal fee in respect of HCR licenses will be 15th March instead of end of February.
 - xi) The Terms & Conditions for transfer of License in case of Independent restaurants (L-17 and L-19) shall also be applicable to Hotels & Clubs (L-15, L-16, L-21, L-28 and L-29).
 - xii) The HCR licensees are permitted to play any type of entertainment/performance including music and musical instruments, dancing, or singing by professionals or DJ, Live Bands, and Karaoke on its premises.
 - xiii) There shall be no restriction of shelf life of opened liquor bottle kept in the Bar counter in HCR.
- 5.2 The detailed terms and conditions for the grant of Retail licenses in Form L-15, L-16, L-17, L-19, L-20, L-21, L-28 and L-29 is annexed.

6. The prevailing Country Liquor vends shall continue to operate till the new Country Liquor Policy is framed.


(ARAVAGOPI KRISHNA)
(IAS)
COMMISSIONER (EXCISE)

Excise Deptt
GNCT of Delhi

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OFFICE OF THE COMMISSIONER OF EXCISE
GOVT OF NATIONAL CAPITAL TERRITORY OF DELHI
L & N BLOCK, VIKAS BHAWAN, I.P. ESTATE, NEW DELHI-110002.

TERMS AND CONDITIONS FOR GRANT OF L-7Z/L-7V LICENSE FOR THE YEAR 2021-22

TERMS AND CONDITIONS FOR GRANT OF LICENSE IN FORM L-7Z (ZONAL LICENSE FOR RETAIL VEND OF INDIAN LIQUOR AND FOREIGN LIQUOR) AND L-7V (RETAIL VEND OF INDIAN LIQUOR, FOREIGN LIQUOR IN A ZONE) FOR THE EXCISE YEAR 2021-22 FOR THE RETAIL SALE OF INDIAN AND FOREIGN LIQUOR EXCLUDING COUNTRY LIQUOR IN THE NATIONAL CAPITAL TERRITORY OF DELHI FOR THE LICENSING PERIOD 2021-2022.

Zonal License in Form L-7Z of Indian Liquor, Foreign Liquor & in Form L-7V for retail vend of Indian Liquor, Foreign Liquor in a Zone, in the National Capital Territory of Delhi shall be granted by the Government for the year 2021-2022 in accordance with the following terms and conditions: -

1. LICENSE FEE

1.1 Each zone shall be granted license in the form of L-7Z through e-tender process and shall pay the license fee as determined through e-tender. This is further subject to earnest money deposit (EMD) and security deposit as prescribed in the e-tender documents.

1.2 The license fees for the first year will only be charged on a pro-rata basis from the scheduled date of commencement of business to the end of the fiscal year 2021-2022. For illustration, if there are 9 operative months left in the fiscal year after the scheduled date of commencement of business, the license fees will be payable only for 9 months calculated on pro-rata basis.

1.3 The license fee of each zone shall be paid by the licensee in accordance with the provisions of Rule 48, wherein a licensee shall, by the 7th of the month in which he begins his business under his license and thereafter by the 7th of every subsequent month, pay in advance one-twelfth of the annual license fee till the whole fee is paid. The 25% security deposited by the licensee shall be adjusted at close of the year. He may, however, at any time, pay the whole amount due if he so wishes.

1.4 If a licensee defaults in paying the monthly advance license fee, either partially or fully, then he shall be liable to pay, on the sum due, a simple interest at the rate of 12% per annum from the date next following the day on which such payment became due. Further, if the default continues beyond the 15th day of the month, then an additional penalty at the rate of 0.1% per day on the sum due till the date of actual payment shall be levied. Further, if the licensee fails to pay all the dues (including interest and penalty) by the last day of the month then security deposit shall be forfeited and the license shall be cancelled and re-tendered. The licensee will also be blacklisted and prohibited from participating in any other tendering process for a period of two years.

1.5 License fee shall be for the entire zone in Form L-7Z. License in Form L-7V is only a sub-license of L-7Z and accordingly, the successful bidder of the zone i.e. L-7Z licensee shall have to pay the pro-rata monthly fee for a zone as a whole, even if for any reason he chooses to set up less than the prescribed number of vends in form of L-7V in his zone.

1.6 The license fee may be increased on an annual basis to be determined by the Government every year.

2. ELIGIBILITY TO HOLD LICENSE

2.1 Any private legal entity or individual who has proof of filing Income Tax Returns for the last three assessment years is eligible to participate in the bid.

- 2.2 The eligibility to participate in the tender for retail vends shall also have net worth criteria of at least Rs.6 crore, if the entity intends to participate in tender for one zone and net worth of at least Rs.12 crore, if the entity applies for more than one zone.
- 2.3 No entity will be allocated more than two zones.
- 2.4 The carpet area of the retail vend holding license in form L-7V should not be less than 500 sq. feet (An exception with the approval of the Government could be made only for vends in non-conforming areas) and not more than 2000 Sq Feet.
- 2.5 The proposed L-7V retail vend in a zone should not be located within 100 (One Hundred only) meters from the following:-
- Major Educational Institutions (Middle and Higher Secondary Schools and Colleges and other Institutions of higher learning, recognized by the Govt. of NCT of Delhi or Govt. of India).
 - Religious Places having pucca structure with a covered area of more than 400 (Four Hundred only) sq. ft.
 - Hospitals with fifty beds and above.

2.6 No manufacturer or L-1 license holder will be allowed to bid for zonal license of retail vend or vice versa. If retailers and manufacturers/wholesalers are common entities, there is possibility of formation of syndicates leading to overcharging and brand influencing/pushing by entering into exclusivity arrangements with certain brands at the cost of exclusion of others. The retail license holder shall not have any manufacturing facilities/distilleries/breweries/wineries anywhere in the country or abroad either directly or through any sister concerns/related entities. For this purpose, sister concerns/related entities shall mean that the entities should not have common proprietor or partners or directors. Majority ownership (51% or more) of the proprietorship or partnership or company shall not lie with the same person in all the entities. The entities shall not have a holding-subsidary relationship or are not subsidiaries of the same holding company."

- 2.7 The entity to participate in the tender for retail license/ vends should have net worth of at least Rs.6 crore, if the entity intends to participate in tender for one zone and net worth of at least Rs.12 crore, if the entity intends to participate in tender for more than one zone

3. HOURS OF SALE AND DRY DAYS

- 3.1 Sale of Indian liquor and foreign liquor shall be allowed between 10.00 A.M and 10.00 P.M. only. However, vends located at the airport shall be allowed to operate round the clock.
- 3.2 The Government shall declare any day as dry day in accordance with Rule 52 of the Delhi Excise Rules, 2010 which may be at par with the neighboring States. The L-7Z Licensee shall not be entitled to any compensation or relief due to any increase in the number of Dry Days or due to change in the hours of sale of Indian and Foreign liquor in the retail vend in the form of L-7V during the licensing year 2021-22.

4. DISTRIBUTION OF RETAIL VENDS IN DELHI:

- 4.1 (i) The 272 wards in 68 Assembly Constituencies are divided into 30 zones. Each zone shall have 9-10 wards and shall be allowed to have a maximum of 27 retail vends (L-7V), having on average 3 retail vends in each ward. However, each zone operator (L-7Z licensee) will have to operate 2 'mandatory vends' in each ward allocated in the zone and the remaining vends will be 'freehold vends' that can be operated anywhere within that zone.

to operate 2 'mandatory vends' in each ward allocated in the zone and the remaining vends will be 'freehold vends' that can be operated anywhere within that zone. 1481C

(ii) The New Delhi Municipal Corporation (NDMC) Area and Delhi Cantt. Assembly Constituencies do not have Wards and 29 vends shall be allocated for New Delhi Municipal Corporation (NDMC) Area and Delhi Cantt. Assembly Constituencies together

(iii) There shall be 10 retail vends at the Indira Gandhi International Airport.

4.2 The distribution of L-7V retail vends in wards shall be as under:

#	Zones	Vends in each Zone	Total Vends	Wards Allocated	Wards in each Zone	Mandatory Vends in each Ward	Total Mandatory Vends	Freehold Vends	Mandatory Vends in each Zone	Freehold Vends in each Zone (approx.)
MCD Area	30	27	810	272	9*	2	544	266	18*	9*
NDMC and Cantonment Area	1	29	29	0	0	0	0	0	0	0
Delhi Airport	1	10	10	0	0	0	0	0	0	0
Total	32		849	272						

*NOTE: Due to rounding off, 2 Zones will have 10 Wards each while the other 28 will have 9 wards each. However, each zone will have exactly 27 vends.

5. TENDER PROCESS FOR ALLOTMENT OF THE ZONES:

- 5.1 Allotment will be made through e-tender process with the reserve price as the base license fees.
- 5.2 A non-refundable participation fee of Rs.10 lakh per bid is prescribed for each valid bid per zone.
- 5.3 An entity is free to bid for as many zones as it chooses including all the 32 zones.
- 5.4 The bids will be opened in a pre-determined order, e.g. Zone-1, Zone-2..... Zone-32, to be decided and published by the Government before opening of the bids. As and when any particular entity is declared winning bidder for two zones, the said entity's bids for the remaining zones will be considered invalid and will not be opened.
- 5.5 If any applicant wishes to participate in the bid for only one zone then he shall submit an EMD of Rs.30 crore. If he wants to participate in more than one zone, he shall submit EMD of Rs.60 crore. This EMD will be refunded if the applicant does not win the bid. If the applicant does not accept the license after winning the bid within the stipulated time frame, the EMD amount shall stand forfeited.
- 5.6 The successful bidder for a zone shall provide a security deposit to match 25% of the winning bid amount within one week of the date of issue of Letter of Offer, after adjusting the initial EMD. If a successful bidder fails to pay the 25% security deposit, the EMD shall stand forfeited. The bidder will also be blacklisted and prohibited from participating in any other bidding process for a period of two years. In case, the security deposit is less than the EMD, then the remaining amount will be adjusted towards the payment of license fee.

5.7 The winning bidders for L-7Z license will get a time of 90 days from the date of issue of L-7Z license to commence business in all their shops. This scheduled date of commencement will be non-negotiable and if any licensee is unable to start operations (partially or fully) by then, they will still be liable to pay the first installment.

5.8 If the licensee is found being engaged in major malpractices, its entire zone license will be cancelled immediately and re-tendered thereafter.

6. PROCEDURE TO APPLY

6.1 The applicant applying for grant of L-7Z License shall participate in e-tender process by paying anon-refundable participation fee of Rs. 10,00,000/- (Rupees Ten Lakh only).

6.2 The applicant shall be required to submit the following documents along with the application:-

(a) An Affidavit with regard to qualifications for grant of license as prescribed under Section 13 of the Delhi Excise Act, 2009

(b) A copy of Permanent Account Number (PAN) along with copies of the Income Tax Returns filed by the applicant for the assessment years 2018-19, 2019-20 & 2020-21.

6.3 The information as required for this purpose in the application form shall be furnished with complete details truly and faithfully as to enable processing the applications for grant of L-7Z license. The applicants shall not be entitled to any relief for compensation on account of delay in the finalization of case for the grant of L-7Z License.

7. OTHER CONDITIONS OF LICENSE

7.1 After the completion of the tendering process, the L-7Z licensees will be given two weeks' time to submit their inputs regarding the MRP to the Excise Commissioner. The Excise Commissioner will fix MRP for each product after taking into account the inputs from L-7Z and L-7SP1 licensees and the price of the product in the neighbouring States i.e Haryana, Uttar Pradesh, Punjab and Rajasthan. The Excise Commissioner will also provide an opportunity of being heard to each L-7Z and L-7SP1 licensee as prescribed in Rule 54. Similar process will be followed at the time of introduction of new brands during the course of the year. The licensee is free to give concession, rebate or discount on the MRP.

7.2 L-7V licensees are eligible for retail sale of Indian liquor and Foreign liquor to individuals and to all license holders of Hotels, Clubs, Restaurants, Permit Holders etc in form of L-15, L-16, L-17, L-19, L-20, L-21, L-28, L-29, L-38, P-10, P-10E and other licenses/permits as permitted by the Excise Commissioner.

7.3 The L-7V Licensee shall procure Indian and Foreign liquor from L-1 Licensee only through ESCIMS.

7.3 Every license shall be granted subject to the conditions that the Licensee shall comply with the provisions of the Delhi Excise Act, 2009, the Rules framed there under, terms and conditions for grant of L-7Z and L-7V License and orders issued by the Excise Commissioner from time to time.

7.4 The retail vends can be opened in any of the markets, malls, commercial roads/areas, local shopping complexes (LSCs) etc. as long as the standard rules and regulations of opening a new vend in Delhi is followed which includes restrictions on opening vends within a specified distance of schools, religious institutions etc.

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- 7.5 Every vend shall provide a walk-in experience and designed accordingly. To illustrate, customers will not be allowed to crowd outside a vend or in the pavement and buy through the counter. Each customer to be given access inside the vend and the entire selection and sale process to be completed within the vend premise. The vends shall have closed glass doors.
- 7.6 Vends will need to be air conditioned and well lit.
- 7.7 Each shop will have CCTV cameras installed inside and outside the shop and the recording shall be maintained minimum for a period of one month.
- 7.8 Adequate security arrangements shall be made by the licensee in and around each vend.
- 7.9 Licensee shall be responsible for maintenance of law and order around their vend. In case the vend causes nuisance in the neighbourhood and any complaint is received by the Government, the license of that particular vend may be cancelled. However, the license fees for the zone will remain the same.
- 7.10 The licensees will have to ensure compliance of all the terms and conditions of the license including the following:

- a. Timely payment of fees
- b. Ensuring walk-in retail experience
- c. No major complaints from the nearby community against the shop.
- d. Neighborhood should not experience any disturbance due to the vend.
- e. Maintenance of law and order and good conduct in their vicinity
- f. Ensuring no spurious liquor is sold
- g. Ensuring no brand pushing to consumers
- h. Ensuring consumers have choice of brands in their vend
- i. Mandatory purchase of supply from L1 license holders in Delhi etc. and no direct purchase from manufacturers
- j. Ensuring no underage person is sold alcohol and an ID check is conducted when necessary
- k. Licensee will ensure no dry snacks or cooked food outlet gets opened right outside the shop which encourage people to drink and loiter around the shop itself.

The compliance of license parameters and maintenance of law and order in the vicinity of his vends shall be an important parameter to decide whether his zonal license would be renewed at the end of year.

- 7.11 Stringent penal action will be taken against the licensee if any of the license conditions is not complied with, including but not limited to immediate cancellation of the license of the particular vend with no reduction of license fees for the entire zone.
- 7.12 The licensee will ensure that the operation of L-7V Vend is totally computerized having facility of bar-code scanners. Billing shall only be through automatic decoding of bar codes through the scanners.
- 7.13 The Zonal licensee shall maintain appropriate records as specified by the Excise Department for retail vends in Form 2, Form 3 and Form 25.
- 7.14 The Licensee shall give to the Deputy Commissioner (Excise) a declaration in writing by the 8th day of every month certifying that he has declared all outstanding excise revenues and other dues recoverable from him. The Deputy Commissioner (Excise) or any Assistant Commissioner/Excise officer may refuse to issue any passes or permits to the licensee in the absence of such declaration or any sufficient reasons, to be recorded in writing, if he has reasons to believe that the Licensee has not, on demand paid any dues recoverable or dues

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payable on account of undue pecuniary benefits obtained by the License holders due to furnishing of wrong information or/and suppressing the material information furnished to the Department at the time of initially applying for the License. The L-7Z & L-7V licensee shall not be entitled to any compensation or relief on account of such refusal.

7.15 The zonal licensee shall submit monthly statement as prescribed in Form 11, of sale of Indian and Foreign liquor separately by the 7th day of every following month.

7.16 The retail licenses shall be renewable subject to timely payment of license fee and compliance of all the rules and regulations.

7.17 No person to whom License has been granted shall be entitled to claim renewal thereof and no claim shall lie for damages or otherwise in consequence of any refusal to renew a License on the expiry of the period for which the same remains in force.

7.18 For implementation of the Excise Supply Chain Information Management System (ESCIMS), the standard operating procedures for barcoding shall be made available to all L-7Z & L-7V licensees. The licensee shall be required to procure, install and make necessary provisions for IT and non-IT infrastructure at the licensed premises for successful implementation of the Excise Supply Chain Information Management System.

7.19 The licensee must install CCTV Cameras at appropriate places with the minimum coverage of 50 meters in and around the store and archival period of minimum 30 days.

7.20 The L-7V licensee may be allowed to issue P-10/P-10E permits.

7.21 The retail licenses shall be renewable subject to timely payment of license fee and compliance of all the rules and regulations.

8. LICENSED PREMISES

8.1 The Licensed premises shall have adequate storage facilities, proper Electrical Fittings and shall be duly insured against Fire and Natural Hazards.

8.2 The license premises shall not lie in a non-permissible area. In case, the license premises lies in a non-permissible area, the same may be considered with the prior approval of the Government.

9. PAYMENTS

9.1 The Licensee shall make all the payments to the department in connection with the operation of his License through online mode (e-challan) or by bank draft drawn in favour of Deputy Commissioner (Excise), Government of NCT of Delhi.

9.2 If a licensee defaults in paying the monthly advance license fee, either partially or fully, then he shall be liable to pay, on the sum due, a simple interest at the rate of 12% per annum from the date next following the day on which such payment became due. Further, if the default continues beyond the 15th day of the month, then an additional penalty at the rate of 0.1% per day on the sum due till the date of actual payment shall be levied.

9.3 The Licensee shall not be entitled for any interest or any other relief or compensation on account of any delay in the payment of any amount due to him by the Government.

10. PROHIBITION

10.1 In pursuance of the Directive Principles of the State Policy relating to prohibition as contained in Article 47 of the Constitution of India, the Government may issue orders and directions from

time to time and such orders and directions shall be binding on the Licensee and no compensation shall be payable on that account.

10.2 The Licensee shall inter-alia abide by the following prohibitory measures namely:

- i. The licensee shall display a notice board prominently in front of the licensed premises declaring that "Drinking of Liquor is injurious to Health".
- ii. The Licensee shall neither sell liquor to persons who are below the prescribed age nor shall employ any person under the age of 21 (twenty one) years or suffering from contagious disease.
- iii. The Licensee shall not advertise any liquor product or any products having similar nomenclature of a liquor brand in the electronic media, unless such advertisement conforms to the Programme Code and Advertisement Code as laid down in the Cable Television Network (Regulation) Act, 1995 (7 of 1995) and the rules made there under. However, In-Shop branding shall be permitted only as per the Delhi Excise Rules, 2010.
- iv. No person shall print or publish in any newspaper, book, booklet, leaflet or any other publication or otherwise display or distribute any advertisement or other material soliciting the use of or offering any liquor or intoxicating drug or any other product having nomenclature similar to a liquor brand.

11. FURNISHING OF INFORMATION

The Licensee shall be bound to furnish any information in connection with L-7Z/L-7V License truly and faithfully within the time prescribed by the Commissioner or the Deputy Commissioner or Assistant Commissioner or Excise Inspector. Any refusal to furnish the information, furnishing of false information or non-compliance of the orders will be regarded as breach of the Terms and Conditions of the License. Breach of Terms and conditions may also result in non-issue of Transport Permits or suspension/cancellation of License.

12. POWER TO SUSPEND OR CANCEL LICENSE AND FORFEITURE OF SECURITY

12. The Authority granting L-7Z/L-7V license may suspend or cancel the license as per provisions of the Delhi Excise Act, 2009 and rules made there under.

12.2 The Licensing Authority may order forfeiture of part or whole of Security Amount in case of breach of any of the Terms and Conditions of L-7Z/L-7V License.

12.3 In case of a surrender of a retail license by a zonal licensee, the security deposit shall be forfeited and the zone will be re-tendered and the said licensee will also be prohibited from participating in any other bidding process for a period of two years.

13. The Terms & Conditions of the Delhi Excise Act, 2009 and Delhi Excise Rules, 2010 and all orders/directions issued there under shall be deemed to form an integral and inseparable part of the Terms and Conditions as if they were expressly set out in the Terms & Conditions of grant of L-7Z/L-7V license. Applicants are also hereby advised to access, read and understand the same before applying.

ARVIND GOPI KRISHNA
(IAS)
COMMISSIONER (EXCISE)

Excise Deptt
GNCT of Delhi

Detail of Zone Retail Licensees

S.No.	Name of the Licensee Holders	License Name	Zone	Address
1.	M/s Bhagwati Transformer Corp	L-7Z	1	E-157, Basement, Kalkaji, New Delhi-110019
2.	M/s Khao Gali Restaurants Pvt. Ltd.	L-7Z	2	E-221, Naraina vihar Delhi-110028.
3.	M/s Khao Gali Restaurants Pvt. Ltd.	L-7Z	3	E-221, Naraina vihar Delhi-110028.
4.	M/s Magunta Agro Farms Pvt. Ltd	L-7Z	4	17/276 ,old Post office,road, Nellore. Andhra Pradesh-524001
5.	M/s Multicity Hospitalities LLP	L-7Z	5	417/1, Khasra no. 375, Vill.-Gadaipur, opp. Gurudwara, Govind Sadan, New Delhi-110030
6.	M/s JSN Infratech LLP	L-7Z	6	First floor . 8 community center ,new friends colony , delhi
7.	M/s JSN Infratech LLP	L-7Z	7	First floor . 8 community center ,new friends colony , delhi
8.	M/s Adharv Enterprises	L-7Z	8	E-78, Jeevan Niketan Paschim Vihar, New Delhi-110087
9	M/s Millennium Infraengineers Pvt Ltd	L-7Z	9	13, Shiv Vihar, Kamla Nehru Nagar ke pass. Bhankrota, Jaipur-302024.
10	M/s Sakriya Technologies Pvt Ltd	L-7Z	10	Flat No. A-2/36, Shivaji Co-op GHS Ltd, Rohini Sector-14 Delhi-110085.
11	M/s Nova Garments Pvt Ltd.	L-7Z	11	Plot No. 2, Near Rara wala , Ludhiana, Punjab-141001
12	M/s Path2way HR Solutions Pvt. Ltd	L-7Z	12	Road No. 42, House No. 55, Ground Floor, West Punjabi bagh Delhi-110026.
13	M/s Raisen Marketing Pvt. Ltd.	L-7Z	13	G-2/119 A, Gulmohar Colony, Trilanga , Bhopal - 462039.
14	M/s Origin Appliances Pvt. Ltd	L-7Z	14	Shop No. 23,24,25,28,29,30 DID Mall, Bawana Sector-05, Delhi-110039.
15	M/s Nova Garments Pvt Ltd.	L-7Z	15	Plot No. 2, Near Rara wala , Ludhiana, Punjab-141001
16	M/s Origin Appliances Pvt. Ltd	L-7Z	16	Shop No. 23,24,25,28,29,30 DID Mall, Bawana Sector-05, Delhi-110039.
17	M/s Sainik Industries Private Limited	L-7Z	17	606-607, 6th floor, Commercial place, Hotel Le-meridian ,New Delhi-110001
18	M/s Sri Avantika Contractors (I) Limited	L-7Z	18	D. No. 8-2-603/23/3 & 15, 3rd floor, HSR Summit, Road No. 10, Banjara Hills, Hyderabad-500034.

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19	M/s Universal Distributors	L-7Z	19	Shop No. 2, JMD Kohinoor Mall, GK-2, N.D.-48
20	M/s Glow Tradex India Private Limited	L-7Z	20	Plot No. 181, 2nd floor, Block-E, Naraina vihar, Delhi-110028.
21	M/s Trident Chemphar Limited	L-7Z	21	Sy No. 66 & 67 Miyapur Hyderabad, Telangana-500050
22	M/s Ace Finance Co.	L-7Z	22	House No. 207, Bakkarwala, Delhi-110041
23	M/s Magunta Agro Farms Private Limited	L-7Z	23	17/276, old Post office road, Nellore, Andhra Pradesh-524001
24	M/s Trident Chemphar Limited	L-7Z	24	Sy No. 66 & 67 Miyapur Hyderabad, Telangana-500050
25	M/s Path2way HR Solutions Pvt. Ltd	L-7Z	25	Road No. 42, House No. 55, Ground Floor, West Punjabi bagh Delhi-110026.
26	M/s Sri Avantika Contractors (I) Limited	L-7Z	26	D. No. 8-2-603/23/3 & 15, 3rd floor, HSR Summit, Road No. 10, Banjara Hills, Hyderabad-500034.
27	M/s Bhagwati Transformer Corp	L-7Z	27	E-157, Basement, Kalkaji, New Delhi-110019
28	M/s Chanmeet Leasing & Finance Pvt Ltd	L-7Z	28	Shop No. 27 A, Ground Floor, D Mall, Rohini Sector-10, Delhi-110085.
29	M/s Universal Distributors	L-7Z	29	Shop No. 2, JMD Kohinoor Mall, GK-2, N.D.-48
30	M/s Popular Spirits LLP	L-7Z	30	D-240, T/F Defence colony, South Delhi-110024
31	M/s Organomix Ecosystems Private Limited	L-7Z	31	Flat No. 3, RAMS Flats New no. 23, old no. 9, Nair Road, T. Nagar, Chennai-600017.
32	M/s Pixie Enterprises Private Limited	L-7Z	32	67/1, Sedarpet Main Road, Opp Mc Dowel Puducherry --605111